

RATIFIED MINUTES OF MEETING No.23/16 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 16.02.2016

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.
- (iii) **It may also be noted that Shri Parveen Sharma, DDG has since been transferred from DGFT to Department of Commerce. Hence all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in/nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 23/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 16.02.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
2.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
3.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.:23/9/80-ALC2/2012	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:29.03.2016
Decision: The committee decided to withdraw the case from the meeting owing to non receipt of comments from EPCG Division. It was also decided to take up the matter with EPCG Division and to place the case before NC on receipt of comments from them.				

2	Case No.:2/25/80-ALC2/2013	Party Name: THERMAL	Meet No/Date:23/80-	Status:
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	SYSTEMS (HYDERABAD) P.LTD.,	ALC2/2015 16.02.2016	Deferred
HQ File :01/80/050/00526/AM14/	RLA File :09/24/040/00070/AM14/	Lic.No/Date:0910056185 30.05.2013	Defer Date:29.03.2016
Decision: The committee noted that the firm's reply dated 08.02.2016 has been sent to DHI for examination and comments. Case is deferred to 29.03.2016.			

3	Case No.:3/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00527/AM14/	RLA File :09/24/040/00069/AM14/	Lic.No/Date:0910056186 30.05.2013	Defer Date:29.03.2016
Decision: The committee noted that the firm's reply dated 08.02.2016 has been sent to DHI for examination and comments. Case is deferred to 29.03.2016.				

4	Case No.:44/10/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:29.03.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Delhi under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 29.03.2016.				

5	Case No.:50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:29.03.2016
Decision: The Committee noted that the firm's reply dated 20.11.2015 has been sent to DEIT on 01.12.2015 for examination and comments. Case is deferred to 29.03.2016.				

6	Case No.:1/2/80-ALC2/2014	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00001/AM15/	RLA File :09/24/040/00263/AM14/	Lic.No/Date:0910057521 10.09.2013	Defer Date:29.03.2016

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Decision: The committee noted that the firm's reply dated 08.02.2016 has been sent to DHI for examination and comments. Case is deferred to 29.03.2016.

Case No.: 15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:29.03.2016

Decision: The committee noted that firm's application has been sent to C&PC on 09.12.2014 for comments. Sixth reminder was issued to C&PC on 13.02.2015. D.O letter from Chairman (NC-I) has been issued to JS, C&PC on 23.07.2015 followed by another D.O on 29.12.2015 to **expedite comments**.

Case is deferred to 29.03.2016.

Case No.: 8/19/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:29.03.2016

Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.

The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Delhi under deemed export category.

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 29.03.2016.

Case No.: 13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:29.03.2016

Decision: The committee noted that the firm's reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminders dated 13.08.2014, 03.11.2014 and 09.01.2015 for comments. D.O letter from Chairman (NC-I) has been issued to JS, C&PC on 23.07.2015 followed by another D.O on 29.12.2015 to **expedite comments**.

Case is deferred to 29.03.2016.

Case No.: 21/21/80-ALC2/2013	Party Name: GLOBE HI-FABS	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
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HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:29.03.2016
Decision: The committee noted that the representative of the firm attended the meeting on 17.03.2015 and explained their case. The basic issue of their case is they are importing Trucks in semi knocked down condition and after fixing some imported components on it they are exporting the same. However, as per Para 4.1.3.1 of FTP "an Advance Authorization is issued to allow duty free import of inputs, which physically incorporated in export product (making normal allowance for wastage)." Therefore, Committee decided to refer this case to Policy Division for their comments on whether such cases can be allowed under the Advance Authorization Scheme. Accordingly, Policy -IV Section has been requested to offer their comments on the issue vide ID Note dated 31.03.2015 followed by reminder dated 13.08.2015 and 06.11.2015. NC decided to issue a reminder to Policy-4 Section again to expedite the case. Case is deferred 29.03.2016.			

Case No.:15/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
11 HQ File :01/80/050/00183/AM15/	RLA File :03/95/040/00014/AM15/	Lic.No/Date:0310778994 22.04.2014	
Decision: The committee decided to ratify the norms based upon the written comments of DIT vide UO No.17 (17)/2014-IPHW dated 11.01.2016 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

Case No.:41/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
12 HQ File :01/80/050/00362/AM15/	RLA File :07/24/040/00051/AM15/	Lic.No/Date:0710104231 20.05.2014	Defer Date:29.03.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 29.03.2016.			

Case No.:43/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
13 HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date:0710104233 20.05.2014	Defer Date:29.03.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 29.03.2016.			

Case No.:40/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
14 HQ File :01/80/050/00361/AM15/	RLA File :07/24/040/00084/AM15/	Lic.No/Date:0710105280 20.06.2014	Defer Date:29.03.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each			

licence for examination and comments. Case is deferred to 29.03.2016.

15	Case No.: 42/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	Defer Date:29.03.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 29.03.2016.				

16	Case No.: 45/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	Defer Date:29.03.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 29.03.2016.				

17	Case No.: 24/20/80-ALC2/2015	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00401/AM16/	RLA File :22/24/040/00031/AM15/	Lic.No/Date:2210015043 25.07.2014	
Decision: The committee decided to ratify the norms based upon the written comments vide MSME ID No.13024/29/2016-MMM&A dated 09.02.2016 (copy to be sent to firm and RA).				
RA may take further necessary action accordingly.				

18	Case No.: 34/14/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00355/AM15/	RLA File :03/95/040/00327/AM15/	Lic.No/Date:0310787448 31.07.2014	
Decision: The committee decided to ratify the norms based upon the written comments of DIT vide UO No.17 (17)/2014-IPHW dated 11.01.2016 (copy to be sent to firm and RA).				
RA may take further necessary action accordingly.				

19	Case No.: 35/14/80-ALC2/2014	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT.LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00356/AM15/	RLA File :04/24/040/00131/AM15/	Lic.No/Date:0410159316 27.08.2014	Defer Date:29.03.2016
Decision: The Committee noted that the firm's reply as been sent to DIPP on 05.01.2016 for examination and comments. Case is deferred to 29.03.2016.				

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Case No.: 14/17/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
HQ File :01/80/050/00386/AM15/	RLA File :05/23/040/00234/AM15/	Lic.No/Date:0510391022 05.09.2014	Defer Date:29.03.2016

Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.

20 The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Delhi under deemed export category.

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 29.03.2016.

Case No.: 32/17/80-ALC2/2014	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Rejected
HQ File :01/80/050/00404/AM15/	RLA File :09/24/040/00279/AM15/	Lic.No/Date:0910060956 12.09.2014	

21 **Decision:** The Committee noted that the firm's reply dated 18.12.2015 and does not contain the desired information and therefore decided to reject the case based upon the recommendation of DHI vide UO No, 3 (92)/15-TSW(B) dated 22.01.2016 with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take further necessary action accordingly.

Case No.: 2/11/80-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
HQ File :01/80/050/00209/AM16/	RLA File :03/81/040/00460/AM15/	Lic.No/Date:0310794073 24.02.2015	Defer Date:29.03.2016

22 **Decision:** The Committee noted that RA has been asked to confirm whether the above mentioned AA has been issued to the firm on repeat basis or on fixed norms basis as claimed by the firm immediately. Case is deferred to 29.03.2016.

Case No.: 32/4/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
HQ File :01/80/050/00103/AM16/	RLA File :04/24/040/00282/AM15/	Lic.No/Date:0410160198 25.02.2015	Defer Date:29.03.2016

23 **Decision:** The Committee noted that firm's additional information dated 21.12.2015 has been sent to DHI on 01.01.2016 for comments. Case is deferred to 29.03.2016.

24	Case No.:1/8/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00107/AM16/	RLA File :03/95/040/01010/AM15/	Lic.No/Date:0310794514 11.03.2015	Defer Date:29.03.2016
Decision: The Committee noted that firm's reply dated 12.02.2016 has been received and is being sent to DHI for examination and comments. Case is deferred to 29.03.2016.				

25	Case No.:17/11/80- ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Rejected
	HQ File :01/80/050/00224/AM16/	RLA File :07/24/040/00451/AM15/	Lic.No/Date:0710107790 12.03.2015	
Decision: The Committee noted that the firm has not replied to the deficiency letter sent to them on 29.10.2015 followed by reminder on 22.12.2015 and final reminder dated 20.01.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

26	Case No.:16/20/80- ALC2/2015	Party Name: H L E ENGINEERS PVT LTD,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Closed
	HQ File :01/80/050/00393/AM16/	RLA File :52/24/040/00071/AM15/	Lic.No/Date:5210041460 12.03.2015	
Decision: The Committee noted that the firm has surrendered the licence after paying applicable custom duty with interest and decided to close the case. RA may take further necessary action accordingly.				

27	Case No.:2/8/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00108/AM16/	RLA File :03/95/040/01053/AM15/	Lic.No/Date:0310794805 23.03.2015	Defer Date:29.03.2016
Decision: The Committee noted that firm's reply dated 12.02.2016 has been received and is being sent to DHI for examination and comments. Case is deferred to 29.03.2016.				

28	Case No.:3/8/80-ALC2/2015	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00109/AM16/	RLA File :03/95/040/01052/AM15/	Lic.No/Date:0310794808 23.03.2015	Defer Date:29.03.2016
Decision: The Committee noted that firm's reply dated 12.02.2016 has been received and is being sent to DHI for examination and comments. Case is deferred to 29.03.2016.				

29	Case No.:23/4/80-ALC2/2015	Party Name: CARL ZEISS INDIA(BANGALORE)PVT.LTD,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Rejected
	HQ File :01/80/050/00094/AM16/	RLA File :07/24/040/00471/AM15/	Lic.No/Date:0710107931 25.03.2015	
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent to the				

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firm directly on 03.12.2015 and **final reminder on 20.10.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.**
RA may take further necessary action accordingly.

30	Case No.: 58/8/80-ALC2/2015	Party Name: TITAN COMPANY LIMITED,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Rejected
	HQ File :01/80/050/00164/AM16/	RLA File :07/24/040/00001/AM16/	Lic.No/Date:0710108038 15.04.2015	
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 22.12.2015 and final reminder on 20.01.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

31	Case No.: 76/8/80-ALC2/2015	Party Name: MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00182/AM16/	RLA File :34/24/040/00007/AM16/	Lic.No/Date:3410041143 16.04.2015	Defer Date:29.03.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 21.01.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest. Case is deferred to 29.03.2016.			

32	Case No.: 18/4/80-ALC2/2015	Party Name: BRIJBASI HI TECH UDYOG LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00089/AM16/	RLA File :05/23/040/00601/AM15/	Lic.No/Date:0510393921 23.04.2015	Defer Date:29.03.2016
	Decision: The Committee noted that MSME representative present in the meeting has informed that the firm is importing Chassis in semi knocked down condition from abroad which is similar to that of M/s Globe Hi-Fab whose case has been referred to PC-IV Section to confirm whether such imports are admissible as per Foreign Trade Policy and has recommended to seek comments from PC-IV Section accordingly. Case is deferred to 29.03.2016.			

33	Case No.: 8/11/80-ALC2/2015	Party Name: GRAPHITE INDIA LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00215/AM16/	RLA File :03/94/040/00006/AM16/	Lic.No/Date:0310795507 23.04.2015	Defer Date:29.03.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 20.01.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest. Case is deferred to 29.03.2016.			

34	Case No.: 77/8/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510393960	Defer

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:01/80/050/00183/AM16/	:05/24/040/00003/AM16/	24.04.2015	Date:29.03.2016
Decision: The Committee noted that the firm's reply dated 15.01.2016 has been sent to C&PC on 10.02.2016 for examination and comments. Case is deferred to 29.03.2016.			

35	Case No.: 15/11/80-ALC2/2015	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00222/AM16/	RLA File :05/24/040/00002/AM16/	Lic.No/Date:0510393959 24.04.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/35 dated 16.02.2016 as under:-			
	- Quantities of import item at Sl. No. 1 to 43 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 44 may be allowed as 133.2 Kgs. as 1.876 Kgs./kg. content in export products after 50 % recovery from scrap. - Quantity of import item at Sl. No. 45 may be allowed as 5087.84 Kgs. as 2.127 Kgs./kg. content in export products after 50 % recovery from scrap. - Quantity of import item at Sl. No. 46 may be allowed as 317.34 Kgs. as 2.02 Kgs./kg. content in export products after 50 % recovery from scrap. - Quantity of import item at Sl. No. 47 may be allowed as 4220.39 Kgs. as 1.858 Kgs./kg. content in export products after 50 % recovery from scrap. - Quantity of import item at Sl. No. 48 may be allowed as 2376.04 Kgs. as 2.03 Kgs./kg. content in export products after 50 % recovery from scrap.			
	RA may take further necessary action accordingly.			

36	Case No.: 21/23/80-ALC2/2015	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Closed
	HQ File :01/80/050/00434/AM16/	RLA File :03/95/040/00074/AM16/	Lic.No/Date:0310795761 07.05.2015	
	Decision: The Committee noted that RA, Mumbai vide letter No.03/95/040/74/AM16 dated 07.05.2015 has issued the above mentioned AA on net to net basis in terms of General Note 4 for Engineering Product and accordingly decided to close the case. RA may take further necessary action accordingly.			

37	Case No.: 34/8/80-ALC2/2015	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00140/AM16/	RLA File :31/83/040/00017/AM16/	Lic.No/Date:3110065422 08.05.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/37 dated 16.02.2016 as under:-			
	- Net weights of 11618 Kgs., 3117 Kgs. & 11602 Kgs. may be specified with the quantities of export items at Sl. No. 1, 2 & 3 respectively. - Quantity of import item at Sl. No. 1 may be allowed as 4521.9 Kgs.(40958 Sq. Mtrs.) inclusive of 4 % wastage in export item at Sl. No. 1 as claimed by the firm. - Quantity of import item at Sl. No. 2 may be allowed as 2241.7 Kgs.(21287 Sq. Mtrs.)			

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4. Quantity of import item at Sl. No. 3 may be allowed as 2016.7 Kgs.(6439.4 Sq. Mtrs.) inclusive of 4 % wastage in export item at Sl. No. 1 as claimed by the firm.
5. Quantity of import item at Sl. No. 4 may be allowed as 1105.3 Kgs.(10384.4 Sq. Mtrs.) inclusive of 4 % wastage in export item at Sl. No. 2 as claimed by the firm.
6. Quantity of import item at Sl. No. 5 may be allowed as 552.1 Kgs.(5459.9 Sq. Mtrs.) inclusive of 4 % wastage in export item at Sl. No. 2 as claimed by the firm.
7. Quantity of import item at Sl. No. 6 may be allowed as 266.9 Kgs.(1670.2 Sq. Mtrs.) inclusive of 4 % wastage in export item at Sl. No. 2 as claimed by the firm.
8. Quantity of import item at Sl. No. 7 may be allowed as 4634.78 Kgs.(39538.9 Sq. Mtrs.) inclusive of 2 % wastage in export item at Sl. No. 3 as claimed by the firm.
9. Quantity of import item at Sl. No. 8 may be allowed as 2320.6 Kgs.(21708.1 Sq. Mtrs.) inclusive of 4 % wastage in export item at Sl. No. 3 as claimed by the firm.
10. Quantity of import item at Sl. No. 9 may be allowed as 2264.4 Kgs.(6510.1 Sq. Mtrs.) inclusive of 4 % wastage in export item at Sl. No. 3 as claimed by the firm.

RA may take further necessary action accordingly.

38	Case No.:4/4/80-ALC2/2015	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00075/AM16/	RLA File :04/24/040/00013/AM16/	Lic.No/Date:0410160486 11.05.2015	
Decision: The committee decided to ratify the norms based upon the written comments vide MSME ID No.30 (62)/15-ME dated 10.02.2016 (copy to be sent to firm and RA).				
RA may take further necessary action accordingly.				

39	Case No.:5/4/80-ALC2/2015	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00076/AM16/	RLA File :04/24/040/00030/AM16/	Lic.No/Date:0410160490 11.05.2015	
Decision: The committee decided to ratify the norms based upon the written comments vide MSME ID No.30 (61)/15-ME dated 15.01.2016 (copy to be sent to firm and RA).				
RA may take further necessary action accordingly.				

40	Case No.:78/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00184/AM16/	RLA File :07/24/040/00027/AM16/	Lic.No/Date:0710108234 19.05.2015	Defer Date:29.03.2016
Decision: The committee noted that the firm's reply dated 30.12.2015 has been sent to MSME on 27.01.2016 for examination and comments. Case is deferred to 29.03.2016.				

41	Case No.:23/8/80-ALC2/2015	Party Name: FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:1010059146	Defer

:01/80/050/00129/AM16/	:10/24/040/00009/AM16/	20.05.2015	Date:29.03.2016
Decision: The committee noted that the firm's reply dated 30.11.2015 has been sent to MSME on 14.12.2015 for examination and comments. Case is deferred to 29.03.2016.			

42	Case No.:50/8/80-ALC2/2015	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00156/AM16/	RLA File :22/24/040/00004/AM16/	Lic.No/Date:2210015240 25.05.2015	
Decision: The committee decided to ratify the norms based upon the written comments vide MSME ID No.30 (74)/15-ME dated 15.02.2016 (copy to be sent to firm and RA).				
RA may take further necessary action accordingly.				

43	Case No.:1/5/80-ALC2/2015	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Rejected
	HQ File :01/80/050/00105/AM16/	RLA File :07/24/040/00034/AM16/	Lic.No/Date:0710108269 26.05.2015	
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent directly to them on 01.12.2015 and DGFT final reminder dated 20.01.2016 decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly.				

44	Case No.:35/8/80-ALC2/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00141/AM16/	RLA File :05/23/040/00038/AM16/	Lic.No/Date:0510394364 27.05.2015	Defer Date:29.03.2016
Decision: The committee noted that the firm has not replied to the MSME deficiency letter sent to the firm on 20.01.2016 and decided to send final reminder to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.				
Case is deferred to 29.03.2016.				

45	Case No.:22/8/80-ALC2/2015	Party Name: DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00128/AM16/	RLA File :05/23/040/00051/AM16/	Lic.No/Date:0510394381 28.05.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application and reply dated 07.12.2015 has been sent to MSME on 19.01.2016 for comments. MSME has requested to send copy of the reply to them for examination and comments. Accordingly, NC decided to send a copy of the reply to MSME.				
Case is deferred to 29.03.2016.				

46	Case No.:21/8/80-ALC2/2015	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510394420	Defer

:01/80/050/00127/AM16/	:05/23/040/00070/AM16/	03.06.2015	Date:29.03.2016
Decision: The committee decided that the firm may be asked to furnish documentary evidence in support of cost of indigenous inputs for consideration of the case. Case is deferred to 29.03.2016.			

Case No.:11/11/80-ALC2/2015	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
HQ File :01/80/050/00218/AM16/	RLA File :07/24/040/00050/AM16/	Lic.No/Date:0710108304 03.06.2015	Defer Date:29.03.2016
47	Decision: The committee noted that the firm has not replied to the DIPP deficiency letter sent to the firm on 20.01.2016 and decided to send final reminder to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 29.03.2016.		

Case No.:7/11/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
HQ File :01/80/050/00214/AM16/	RLA File :03/95/040/00086/AM16/	Lic.No/Date:0310796416 04.06.2015	Defer Date:29.03.2016
48	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 22.12.2015 and final reminder on 20.01.2016. The Committee further noted that the firm has sought time up to 15.03.2016 vide email dated 12.02.2016 to furnish reply and decided to allow time to submit reply. Case is deferred to 29.03.2016.		

Case No.:10/17/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
49	HQ File :01/80/050/00314/AM16/	RLA File :03/94/040/00123/AM16/	Lic.No/Date:0310796498 08.06.2015 Defer Date:29.03.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP on 12.02.2016 for examination and comments. Case is deferred to 29.03.2016.		

Case No.:63/8/80-ALC2/2015	Party Name: TIL LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Approved
50	HQ File :01/80/050/00169/AM16/	RLA File :02/24/040/00029/AM16/	Lic.No/Date:0210205871 09.06.2015
	Decision: The committee decided to ratify the norms based upon the written comments vide DHI UO No.3 (154)/2015-TSW (B) dated 24.09.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.		

Case No.:56/8/80- ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
51	HQ File :01/80/050/00162/AM16/	RLA File :53/24/040/00001/AM16/	Lic.No/Date:5310018506 19.06.2015 Defer Date:29.03.2016

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Decision: The Committee noted that the firm's application has been sent to C&PC on 28.09.2015 followed by reminder on 29.10.2015 and 18.12.2015 for comments and decided to await comments from C&PC. Case is deferred to 29.03.2016.

Case No.:19/11/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Rejected
HQ File :01/80/050/00226/AM16/	RLA File :07/24/040/00086/AM16/	Lic.No/Date:0710108399 22.06.2015	

52 **Decision:** The Committee noted that firm has not replied to the deficiency (raised by MSME vide ID No.30 (117)/15-ME dated 09.09.2015) letter sent to the firm on 29.10.2015 followed by reminder on 22.12.2015 and final reminder on 20.01.2016 and decided to **reject the case with direction to the firm to applicable custom duty with interest for EODC.**

RA may take further necessary action accordingly.

Case No.:46/17/80-ALC2/2015	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Rejected
HQ File :01/80/050/00350/AM16/	RLA File :17/24/040/00019/AM16/	Lic.No/Date:1710006132 22.06.2015	

53 **Decision:** The Committee noted that firm has not replied to the deficiency (raised by DEIT) letter sent to the firm on 02.02.2015 followed by final reminder on 20.01.2016 and decided to **reject the case with direction to the firm to applicable custom duty with interest for EODC.**

RA may take further necessary action accordingly.

Case No.:54/8/80-ALC2/2015	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
HQ File :01/80/050/00160/AM16/	RLA File :05/24/040/00111/AM16/	Lic.No/Date:0510394669 23.06.2015	

54 **Decision:** The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/54 dated 16.02.2016 as under:-

1. Quantity of import item at Sl. No. 1 may be allowed as 14797 Kgs. as 1.89 Kgs./kg. content in export products after 50 % recovery from scrap.
2. Quantity of import item at Sl. No. 2 may be allowed as 17471 Kgs. as 2.06 Kgs./kg. content in export products after 50 % recovery from scrap.
3. Quantity of import item at Sl. No. 3 may be allowed as 5333 Kgs. as 1.93 Kgs./kg. content in export products after 50 % recovery from scrap.
4. Quantity of import item at Sl. No. 4 may be allowed as 4295 Kgs. as 2.21 Kgs./kg. content in export products after 50 % recovery from scrap.

RA may take further necessary action accordingly.

Case No.:62/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
HQ File :01/80/050/00168/AM16/	RLA File :05/24/040/00131/AM16/	Lic.No/Date:0510394667 23.06.2015	Defer Date:29.03.2016

55 **Decision:** The Committee noted that the firm's application has been sent to C&PC on 20.07.2015 for

comments followed by reminder on 02.11.2015 and 18.12.2015 to expedite comments.
Case is deferred to 29.03.2016.

56	Case No.:66/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00172/AM16/	RLA File :05/24/040/00132/AM16/	Lic.No/Date:0510394668 23.06.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 08.09.2015 for comments followed by reminder on 02.11.2015 and 18.12.2015 to expedite comments. Case is deferred to 29.03.2016.				

57	Case No.:64/8/80-ALC2/2015	Party Name: PYE TOOLS PVT.LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00170/AM16/	RLA File :30/24/040/00014/AM16/	Lic.No/Date:3010103544 26.06.2015	Defer Date:29.03.2016
Decision: The Committee decided to ask C&PC to clarify whether the 1kg mentioned in their recommendation vide OM No.46011/57/2011-PC-II dated 18.01.2016 is the total weight of Screwdrivers with handles made from Cellulose Acetate Granules. If it is the weight of the Screwdrivers then the weight of the handles may be indicated (copy of the recommendation is sent herewith). Case is deferred to 29.03.2016.				

58	Case No.:36/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00243/AM16/	RLA File :03/95/040/00141/AM16/	Lic.No/Date:0310796957 30.06.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/58 dated 16.02.2016 as under:-				
- Net empty weights of 82 MT, 8.1 MT, 82 MT, 8.1 MT, 52 MT & 38 MT may be specified with the quantities of export items at Sl. No. 1, 2, 3, 4, 5 & 6 respectively. - Import items at Sl. No. 1 to 4 shall be of relevant grade and thickness as contained in the export product. - Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.05 Kgs./Kg. content in the export products as claimed by the firm. - Quantity of import item at Sl. No. 3 may be allowed as 29400 Kgs. as 1.05 Kgs./Kg. content in the export product at Sl. No. 6. - Quantity of import item at Sl. No. 4 may be allowed as 98.1 Kgs. as 1.03 Kgs./Kg. content in the export products at Sl. No. 1, 3 & 5. - Import items at Sl. No 5, 6 & 13 may be allowed on net to net basis with accountability clause. - Import items at Sl. No. 7 & 8 shall be of relevant grade and dia. as contained in the export products. - Quantities of import items at Sl. No. 7 & 8 may be allowed inclusive of 2 % wastage as claimed by the firm. - Import item at Sl. No. 9 may be deleted as calculation details for weld overlay not submitted. - Quantities of import items at Sl. No. 10, 11 & 12 (welding Consumables) may be allowed as 3485 Kgs. , 4100 Kgs. & 4100 Kgs respectively.				

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RA may take further necessary action accordingly.

59	Case No.: 12/11/80-ALC2/2015	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Rejected
	HQ File :01/80/050/00219/AM16/	RLA File :07/24/040/00105/AM16/	Lic.No/Date:0710108453 02.07.2015	
Decision: The Committee noted that firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 05.01.2016 followed by final reminder on 20.01.2016 and decided to reject the case with direction to the firm to applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly.				

60	Case No.: 34/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00241/AM16/	RLA File :03/95/040/00156/AM16/	Lic.No/Date:0310797014 02.07.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to DRDO on 26.10.2015 for comments and decided to remind DRDO to expedite comments. Case is deferred to 29.03.2016.				

61	Case No.: 20/11/80-ALC2/2015	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00227/AM16/	RLA File :03/95/040/00214/AM16/	Lic.No/Date:0310797132 09.07.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's reply dated 09.12.2016 has been received and is being sent to DIPP for examination and comments. Case is deferred to 29.03.2016.				

62	Case No.: 26/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00233/AM16/	RLA File :03/95/040/00273/AM16/	Lic.No/Date:0310797133 09.07.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/62 dated 16.02.2016 as under:-				
1. Net Empty weight of export item may be specified as 46.7 MT. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 9662 Meters (16786 Kgs.) on net to net basis. 3. Quantity of import item at Sl. No. 2 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 789 Kgs. as 1.059 Kgs/Kg. content in the export products after taking 20% recovery from scrap. 4. Quantity of import item at Sl. No. 3 may be allowed as 20 Nos. on net to net basis. Duty free weight of this item may be allowed as 15141 Kgs. as 1.305 Kgs/Kg. content in the export products after taking 20% recovery from scrap. 5. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 2 Nos. (412 Kgs.) on net to net basis. 6. Quantity of import item at Sl. No. 5 may be allowed as applied for i.e. 4 Nos. (124 Kgs.) on net to net basis.				

7. Word "Relevant" may be prefixed with the description of import item at Sl. No. 6 and its quantity may be allowed as applied for i.e. 9420 Kgs. being less than the net content in the export item.
8. Word "Relevant" may be prefixed with the description of import item at Sl. No. 7 and its quantity may be allowed as 5219 Kgs. as 1.416 Kgs/Kg. content in the export item after taking 1/3rd recovery from scrap.
9. Quantity of import item at Sl. No. 8 may be allowed as 626 Kgs.

RA may take further necessary action accordingly.

63	Case No.:28/17/80-ALC2/2015	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00332/AM16/	RLA File :34/24/040/00092/AM16/	Lic.No/Date:3410041380 16.07.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of MSME vide UO note No. TL-13024/24/2016-MMM&A-DCMSME dated 02.02.2016 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

64	Case No.:29/17/80-ALC2/2015	Party Name: AUROLAB	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00333/AM16/	RLA File :35/24/040/00016/AM16/	Lic.No/Date:3510044775 16.07.2015	Defer Date:29.03.2016
	Decision: The Committee noted that the firm's reply dated 11.02.2016 has been received and is being sent to C&PC for examination and comments. Case is deferred to 29.03.2016.			

65	Case No.:14/11/80-ALC2/2015	Party Name: LINDE INDIA LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Rejected
	HQ File :01/80/050/00221/AM16/	RLA File :02/24/040/00061/AM16/	Lic.No/Date:0210205993 17.07.2015	
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP on 13.10.2015) letter sent to them on 29.10.2015 followed by reminder on 22.12.2015 and final reminder on 20.01.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

66	Case No.:20/20/80-ALC2/2015	Party Name: PREETHAMS	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00397/AM16/	RLA File :04/24/040/00091/AM16/	Lic.No/Date:0410160846 29.07.2015	Defer Date:29.03.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP on 13.10.2015) letter sent to them on 20.01.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest. Case is deferred to 29.03.2016.			

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Case No.: 8/17/80-ALC2/2015	Party Name: H L E ENGINEERS PVT LTD,	Meet No/Date: 23/80-ALC2/2015 16.02.2016	Status: Approved
HQ File :01/80/050/00312/AM16/	RLA File :52/24/040/00029/AM16/	Lic.No/Date: 5210041586 30.07.2015	
67			
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/67 dated 16.02.2016 as under:-			
1. Net weights of 25.2 MT & 15 MT may be specified with quantities of export products at Sl. No. 1 & 23 respectively. 2. Import item at Sl. No. 1 may be deleted as requested by the firm. 3. Quantities of import items at Sl. No. 2, 3 & 4 may be reduced as 2786 Kgs., 1820 Kgs. & 538 Kgs. respectively as requested by the firm. 4. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2 to 5 and their quantities may be allowed as 1.05 Kgs./Kg. content in export items at Sl. No. 1 & 2.			
RA may take further necessary action accordingly.			

Case No.: 50/17/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 23/80-ALC2/2015 16.02.2016	Status: Approved
HQ File :01/80/050/00354/AM16/	RLA File :05/23/040/00190/AM16/	Lic.No/Date: 0510395154 03.08.2015	
68			
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/68 dated 16.02.2016 as under:-			
1. Net Empty weight of each export item at Sl. No. 1 to 8 may be specified as 68 MT. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1, 2 & 6. 3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm. 4. Quantity of import item at Sl. No. 3 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 62615 Kgs. as 1.27 Kgs/Kg. content in the export products after taking 20% recovery from scrap. 5. Quantity of import item at Sl. No. 4 may be allowed as 96 Nos.(34096 Kgs.) on net to net basis. 6. Quantity of import item at Sl. No. 5 may be allowed as 88 Nos.(22128 Kgs.) on net to net basis. 7. Quantity of import item at Sl. No. 6 may be allowed as 229741 Kgs. (204522 Mtrs.) inclusive of 2 % wastage.			
RA may take further necessary action accordingly.			

Case No.: 31/17/80-ALC2/2015	Party Name: TREFILIERIES WIRE INDIA PVT LTD	Meet No/Date: 23/80-ALC2/2015 16.02.2016	Status: Deferred
69			
HQ File :01/80/050/00335/AM16/	RLA File :34/24/040/00136/AM16/	Lic.No/Date: 3410041423 03.08.2015	Defer Date: 29.03.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 23.11.2015 for comments. Case is deferred to 29.03.2016.			

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Case No.:6/17/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Approved
HQ File :01/80/050/00310/AM16/	RLA File :05/23/040/00175/AM16/	Lic.No/Date:0510395153 03.08.2015	

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/70 dated 16.02.2016 as under:-

- Net Empty weight of each export item at Sl. No. 1 to 8 may be specified as 60 MT.
- Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1, 2, 3 & 9.
- Quantity of import item at Sl. No. 1 may be allowed as 1.0482 Kgs/Kg. content in the export products as claimed by the firm.
- Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.0493 Kgs/Kg. content in the export products as claimed by the firm.
- Quantity of import item at Sl. No. 4 may be allowed as 96 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 106800 Kgs. inclusive of 4.93 % wastage
- Quantity of import item at Sl. No. 5 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 21200 Kgs. inclusive of 4.06 % wastage as claimed by the firm.
- Quantity of import item at Sl. No. 6 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 8152 Kgs. inclusive of 4.93 % wastage as claimed by the firm.
- Quantity of import item at Sl. No. 7 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 48176 Kgs. inclusive of 4.93 % wastage as claimed by the firm.
- Quantity of import item at Sl. No. 8 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 17712 Kgs. inclusive of 4.82 % wastage
- Quantity of import item at Sl. No. 9 may be allowed as 145000 Kgs. (158152 Mtrs.) inclusive of 2 % wastage
- Quantities of import items at Sl. No. 10, 11, 12 & 13 may be allowed as applied for i.e. 7320 Kgs., 320 Kgs., 2000 Kgs. & 2000 Kgs. respectively.

RA may take further necessary action accordingly.

Case No.:33/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
71	HQ File :01/80/050/00337/AM16/	RLA File :34/24/040/00095/AM16/	Lic.No/Date:3410041426 04.08.2015 Defer Date:29.03.2016
Decision: The Committee noted that the firm's reply has been received and is being sent to C&PC for examination and comments. Case is deferred to 29.03.2016.			

Case No.:34/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
72	HQ File :01/80/050/00338/AM16/	RLA File :34/24/040/00113/AM16/	Lic.No/Date:3410041425 04.08.2015 Defer Date:29.03.2016
Decision: The Committee noted that the firm's reply has been received and is being sent to C&PC for examination and comments. Case is deferred to 29.03.2016.			

73	Case No.: 35/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00339/AM16/	RLA File :34/24/040/00314/AM15/	Lic.No/Date:3410041424 04.08.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's reply has been received and is being sent to C&PC for examination and comments. Case is deferred to 29.03.2016.				

74	Case No.: 21/17/80-ALC2/2015	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00325/AM16/	RLA File :03/95/040/00302/AM16/	Lic.No/Date:0310798001 07.08.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/74 dated 16.02.2016 as under:-				
1. Items of import at Sl. No. 1, 2 & 3 shall be "Prime" only and import of "Secondary" and "Defectives" may not be allowed. 2. Import items at Sl. No. 1, 2 & 3 shall be of relevant grade and thickness as contained in the export products. 3. Word "Strip" may be deleted from the description of import items at Sl. No. 1, 2 & 3. 4. Quantity of import item at Sl. No. 1 may be allowed as 147523 Kgs. as 1.08 Kgs./Kg. content in the export product at Sl No.1 as per SION C-2008. 5. Quantity of import item at Sl. No. 2 may be allowed as 22020 Kgs. as 1.08 Kgs./Kg. content in the export product at Sl No.2 as per SION C-2008. 6. Quantity of import item at Sl. No. 3 may be allowed as 1269 Kgs. as 1.08 Kgs./Kg. content in the export product at Sl No.3 as per SION C-2008.				
RA may take further necessary action accordingly.				

75	Case No.: 16/17/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00320/AM16/	RLA File :56/24/040/00020/AM16/	Lic.No/Date:5610004654 10.08.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 22.12.2015 and final reminder on 20.01.2016. The Committee further noted that the firm has sought time to furnish reply and decided to allow time to submit reply. Case is deferred to 29.03.2016.				

76	Case No.: 43/17/80-ALC2/2015	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Rejected
	HQ File :01/80/050/00347/AM16/	RLA File :17/24/040/00033/AM16/	Lic.No/Date:1710006162 11.08.2015	
Decision: The Committee noted that firm has not replied to the deficiency (raised by DEIT) letter sent to the firm on 02.02.2015 followed by final reminder on 20.01.2016 and decided to reject the case with direction to the firm to applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly.				

77	Case No.:32/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Rejected
	HQ File :01/80/050/00336/AM16/	RLA File :34/24/040/00273/AM15/	Lic.No/Date:3410041457 14.08.2015	
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent directly to the firm by C&PC vide letter F.No.46011/88/2008-PC-II dated 30.11.2015 followed by final reminder on 20.01.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 29.03.2016.				

78	Case No.:17/17/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00321/AM16/	RLA File :56/24/040/00024/AM16/	Lic.No/Date:5610004662 21.08.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 22.12.2015 and final reminder on 20.01.2016. The Committee further noted that the firm has sought time to furnish reply and decided to allow time to submit reply. Case is deferred to 29.03.2016.				

79	Case No.:24/17/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00328/AM16/	RLA File :05/23/040/00202/AM16/	Lic.No/Date:0510395408 24.08.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 22.12.2015 and final reminder on 20.01.2016. The Committee further noted that the firm has sought time up to 31.03.2016 vide letter dated 12.02.2016 to furnish reply and decided to allow time to submit reply. Case is deferred to 29.03.2016.				

80	Case No.:18/17/80-ALC2/2015	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00322/AM16/	RLA File :03/95/040/00406/AM16/	Lic.No/Date:0310798527 27.08.2015	
Decision: The committee decided to ratify the norms based upon the written comments of C&PC vide OM No.46011/60/2015-PC-II dated 18.01.2016 (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

81	Case No.:57/17/80-ALC2/2015	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Rejected
	HQ File :01/80/050/00361/AM16/	RLA File :17/24/040/00043/AM16/	Lic.No/Date:1710006165 27.08.2015	
Decision: The Committee noted that firm has not replied to the deficiency (raised by DEIT) letter sent to the firm on 02.02.2015 followed by final reminder on 20.01.2016 and decided to reject the case with direction to the firm to applicable custom duty with interest for EODC.				

RA may take further necessary action accordingly.

82	Case No.: 68/17/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00372/AM16/	RLA File :05/23/040/00223/AM16/	Lic.No/Date:0510395473 28.08.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide ID No.82 dated 16.02.2016 (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

83	Case No.: 23/23/80-ALC2/2015	Party Name: JBM KANEMITSU PULLEYS PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00436/AM16/	RLA File :05/23/040/00232/AM16/	Lic.No/Date:0510395498 01.09.2015	Defer Date:29.03.2016
Decision: The Committee noted that hard copy of the application of the firm and online data for the case from the RA has not been received and decided to send reminder to the firm and RA to send 4 sets of application along with online data of the application for consideration of the case. Case is deferred to 29.03.2016.				

84	Case No.: 66/17/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00370/AM16/	RLA File :05/24/040/00264/AM16/	Lic.No/Date:0510395507 03.09.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's reply dated 22.01.2016 has been sent to C&PC on 10.02.2016 for examination and comments. Case is deferred to 29.03.2016.				

85	Case No.: 22/23/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00435/AM16/	RLA File :03/94/040/00441/AM16/	Lic.No/Date:0310798673 04.09.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application was earlier sent to DIPP on 11.02.2016 for comments. However, DIPP has informed that the case pertains to DHI. Therefore, the Committee decided to send the application to DHI for examination and comments. Case is deferred to 29.03.2016.				

86	Case No.: 41/17/80-ALC2/2015	Party Name: GEE PEE ELECTROSPARK PVT.LTD	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00345/AM16/	RLA File :09/24/040/00275/AM16/	Lic.No/Date:0910062561 08.09.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 23.11.2015 for comments. Case is deferred to 29.03.2016.				

87	Case No.:48/17/80-ALC2/2015	Party Name: UNITOP AQUACARE	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Rejected
	HQ File :01/80/050/00352/AM16/	RLA File :03/95/040/00422/AM16/	Lic.No/Date:0310798716 08.09.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 22.12.2015 followed by final reminder on 20.01.2016 and decided to reject the case with direction to the firm to applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

88	Case No.:23/20/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00400/AM16/	RLA File :03/94/040/00455/AM16/	Lic.No/Date:0310798722 08.09.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/88 dated 16.02.2016 as under:- 1. Net Empty weight of each export product at Sl. No. 1, 3, 5, 7, 9 & 11 may be specified as 21539 Kgs. 2. Net Empty weight of each export product at Sl. No. 2, 4, 6, 8, 10 & 12 may be specified as 22015 Kgs. 3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2 & 3. 4. Quantity of import item at Sl. No. 1 may be allowed as 60821 Kgs. as 1.05 Kgs./kg. content in export items. 5. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 12210 Kgs. as 1.05 Kgs./kg. content in export items. 6. Quantity of import item at Sl. No. 3 may be allowed as 67908 Kgs. as 1.84 Kgs./kg. content in export items after taking 1/3rd recovery from scrap. 7. Quantity of import item at Sl. No. 4 may be allowed as 48 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 2461 Kgs. inclusive of 5 % wastage. 8. Quantity of import item at Sl. No. 5 may be allowed as 48 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 22397 Kgs. inclusive of 5 % wastage. 9. Quantity of import item at Sl. No. 6 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 1339 Kgs. inclusive of 5 % wastage. 10. Quantities of import items at Sl. No. 7, 8 & 9 (welding Consumables) may be allowed as 2430 Kgs. , 2430 Kgs. & 1320 Kgs. respectively. 11. Quantities of import items at Sl. No. 10, 11 & 12 (welding Consumables) may be allowed as 1531 Kgs. each. RA may take further necessary action accordingly.				

89	Case No.:2/23/80-ALC2/2015	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00415/AM16/	RLA File :17/24/040/00044/AM16/	Lic.No/Date:1710006173 08.09.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 11.02.2016 for examination and comments. Case is deferred to 29.03.2016.				

Case No.:28/20/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
HQ File :01/80/050/00405/AM16/	RLA File :03/94/040/00456/AM16/	Lic.No/Date:0310798769 09.09.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/90 dated 16.02.2016 as under:-			
90	- Net Empty weight of export products at Sl. No. 1 & 2 may be specified as 2970 Kgs. & 2970 Kgs. respectively. - Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 5, 6 & 10. - Quantity of import item at Sl. No. 1 may be allowed as 2733 Kgs. as 1.165 Kgs./kg. content in export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 2 may be allowed as 40 Nos. on net to net basis. Duty free weight of this item may be as 1679 Kgs. as 1.276 Kgs./kg. content in export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 3 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 426.3 Kgs. as 1.05 Kgs./kg. content in export items. - Quantity of import item at Sl. No. 4 may be allowed as 11.20 Kgs. (30 Nos.) on net to net basis. - Quantity of import item at Sl. No. 5 may be allowed as 1364.8 Kgs.(2415.6 Meters) inclusive of 2 % wastage. - Quantity of import item at Sl. No. 6 may be allowed as 56.5 Kgs.(136.66 Meters) inclusive of 2 % wastage. - Quantity of import item at Sl. No. 7 may be allowed as 178 Kgs. (248 Nos.) on net to net basis. - Quantity of import item at Sl. No. 8 may be allowed as 37 Kgs. (160 Nos.) on net to net basis. - Quantity of import item at Sl. No. 9 may be allowed as 2 Kgs. (32 Nos.) on net to net basis. - Quantity of import item at Sl. No. 10 may be allowed as 33.66 Kgs.(93.04 Meters) inclusive of 2 % wastage. - Quantity of import item at Sl. No. 11 may be allowed as 3 Kgs. (10 Nos.) on net to net basis. - Quantities of import items at Sl. No. 12 & 13 (welding Consumables) may be allowed as 39 Kgs. each.		
	RA may take further necessary action accordingly.		

Case No.:47/17/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
HQ File :01/80/050/00351/AM16/	RLA File :03/95/040/00249/AM16/	Lic.No/Date:0310798796 10.09.2015	
91	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/91 dated 16.02.2016 as under:-		
	- Net empty weights of 1125 MT & 5292.6 MT may be specified with the quantities of export items at Sl. No. 1 & 2 respectively. - Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained in the export product. - Quantities of import items at Sl. No. 1 & 2 may be allowed as 151817 Kgs. & 285285 Kgs. respectively as 1.05 Kgs./Kg. content in the export products as claimed by the firm. - Quantities of import items at Sl. No. 3, 4, 13, 14, 15, 16 & 18 may also be specified as 110 Nos., 520 Nos., 2000 Nos., 35000 Nos., 15000 Nos., 150 Nos. & 50 Nos. respectively in addition to their weights.		

5. Quantities of import items at Sl. No. 5 & 17 may also be specified as 350 Meters & 6600 meters respectively in addition to their weights.
6. Quantities of import items at Sl. No. 3, 4 & 13 to 18 may be allowed on net to net basis with accountability clause.
7. Import items at Sl. No. 5 & 6 shall be of relevant grade and dia. as contained in the export products.
8. Quantities of import items at Sl. No. 5 & 6 may be allowed inclusive of 2 % wastage as claimed by the firm.
9. Quantity of import item at Sl. No. 7 may be allowed as 16 Nos. on net to net basis. Duty free weight of this item may be allowed as 1.04 Kgs./Kg. content in export items as claimed by the firm.
10. Quantity of import item at Sl. No. 8 may be allowed as 28 Nos. on net to net basis. Duty free weight of this item may be allowed as 1.04 Kgs./Kg. content in export items as claimed by the firm.
11. Quantities of import items at Sl. No. 9, 10, 11 & 12 (welding Consumables) may be allowed as 63261 Kgs. , 15584 Kgs., 100296 Kgs. & 163557 Kgs respectively.

RA may take further necessary action accordingly.

Case No.:64/17/80-ALC2/2015	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Approved
HQ File :01/80/050/00368/AM16/	RLA File :05/24/040/00278/AM16/	Lic.No/Date:0510395606 14.09.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/92 dated 16.02.2016 as under:-			
1. Quantities of import item at Sl. No. 1 to 47 may be allowed on net to net basis with accountability clause. 2. Quantity of import item at Sl. No. 48 may be allowed as 21096.3 Kgs. as 1.876 Kgs./kg. content in export products after 50 % recovery from scrap. 3. Quantity of import item at Sl. No. 49 may be allowed as 25831.3 Kgs. as 2.127 Kgs./kg. content in export products after 50 % recovery from scrap. 4. Quantity of import item at Sl. No. 50 may be allowed as 26073.9 Kgs. as 2.02 Kgs./kg. content in export products after 50 % recovery from scrap. 5. Quantity of import item at Sl. No. 51 may be allowed as 18021 Kgs. as 1.858 Kgs./kg. content in export products after 50 % recovery from scrap. 6. Quantity of import item at Sl. No. 52 may be allowed as 6307.2 Kgs. as 2.03 Kgs./kg. content in export products after 50 % recovery from scrap.			
RA may take further necessary action accordingly.			

Case No.:56/17/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Approved
HQ File :01/80/050/00360/AM16/	RLA File :05/23/040/00246/AM16/	Lic.No/Date:0510395640 16.09.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide ID No.83 dated 16.02.2016 (copy to be sent to firm and RA).			

RA may take further necessary action accordingly.

94	Case No.: 62/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00366/AM16/	RLA File :05/24/040/00273/AM16/	Lic.No/Date:0510395645 16.09.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's reply dated 09.02.2016 has been sent to C&PC on 14.02.2016 for examination and comments. Case is deferred to 29.03.2016.				

95	Case No.: 21/20/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00398/AM16/	RLA File :56/24/040/00027/AM16/	Lic.No/Date:5610004687 18.09.2015	Defer Date:29.03.2016
Decision: The Committee noted that DIPP has raised deficiency in the firm's application vide ID No.12/13/2016-TSW/95 dated 16.02.2016 as under and decided to send it to the firm to furnish reply:-				
- Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise. - Size/Specs. of import item at Sl. No. 6 and justification/basis for quantity of this item. Net length of rubber cable in export products may also be indicated with documentary evidence.				
Case is deferred to 29.03.2016.				

96	Case No.: 2/14/80-ALC2/2015	Party Name: PLAST TECH ENGINEERING	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Rejected
	HQ File :01/80/050/00284/AM16/	RLA File :04/24/040/00136/AM16/	Lic.No/Date:0410161040 21.09.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by C&PC) letter sent to them directly on 17.12.2015 and DGFT final reminder sent to the firm on 20.01.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly.				

97	Case No.: 11/17/80-ALC2/2015	Party Name: GLOVIS INDIA (P) LTD.,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00315/AM16/	RLA File :04/24/040/00124/AM16/	Lic.No/Date:0410161029 21.09.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm has not furnished ANF4A and Appendix 11 along with the application and decided to send reminder to the firm to submit the same, duly filled in, immediately for consideration of the case. Case is deferred to 29.03.2016.				

98	Case No.: 36/17/80-ALC2/2015	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
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HQ File :01/80/050/00340/AM16/	RLA File :34/24/040/00165/AM16/	Lic.No/Date:3410041527 21.09.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 29.03.2016.			

99	Case No.:63/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00367/AM16/	RLA File :05/24/040/00285/AM16/	Lic.No/Date:0510395698 23.09.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 29.03.2016.				

100	Case No.:58/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00362/AM16/	RLA File :05/24/040/00287/AM16/	Lic.No/Date:0510395734 24.09.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 29.03.2016.				

101	Case No.:59/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00363/AM16/	RLA File :05/24/040/00301/AM16/	Lic.No/Date:0510395738 24.09.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 29.03.2016.				

102	Case No.:60/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00364/AM16/	RLA File :05/24/040/00300/AM16/	Lic.No/Date:0510395737 24.09.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 29.03.2016.				

103	Case No.:61/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00365/AM16/	RLA File :05/24/040/00296/AM16/	Lic.No/Date:0510395735 24.09.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's reply dated 11.12.2015 has been sent to C&PC on 22.12.2015 for comments. Case is deferred to 29.03.2016.				

104	Case No.:14/17/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
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HQ File :01/80/050/00318/AM16/	RLA File :04/24/040/00117/AM16/	Lic.No/Date:0410161053 28.09.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's additional information dated 02.01.2016 has been sent to DHI on 06.01.2016 for comments. Case is deferred to 29.03.2016.			

Case No.:19/20/80-ALC2/2015	Party Name: KSB PUMPS LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
HQ File :01/80/050/00396/AM16/	RLA File :31/83/040/00091/AM16/	Lic.No/Date:3110065646 29.09.2015	
105	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/105 dated 16.02.2016 as under:- Advance Authorization may be ratified as per GN-4 for Engineering products. RA may take further necessary action accordingly.		

Case No.:40/17/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
106	HQ File :01/80/050/00344/AM16/	RLA File :09/24/040/00361/AM16/	Lic.No/Date:0910062671 30.09.2015 Defer Date:29.03.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 29.03.2016.		

Case No.:52/17/80-ALC2/2015	Party Name: ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Rejected
107	HQ File :01/80/050/00356/AM16/	RLA File :52/24/040/00048/AM16/	Lic.No/Date:5210041649 30.09.2015
	Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 22.12.2015 and final reminder on 20.01.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.		

Case No.:53/17/80-ALC2/2015	Party Name: SEATO AUTO ACCESSORIES (INDIA) PVT. LTD.,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
108	HQ File :01/80/050/00357/AM16/	RLA File :10/24/040/00055/AM16/	Lic.No/Date:1010059284 01.10.2015 Defer Date:29.03.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to the firm on 21.01.2016 through email and decided to send final reminder to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 29.03.2016.		

Case No.:25/20/80-ALC2/2015	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
109	HQ File	RLA File	Lic.No/Date:0310799187 Defer

:01/80/050/00402/AM16/	:03/94/040/00458/AM16/	05.10.2015	Date:29.03.2016
Decision: The Committee noted that DHI vide UO No.3 (08)/16-TSW (B) dated 05.02.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 29.03.2016.			

110	Case No.:13/23/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00426/AM16/	RLA File :05/23/040/00283/AM16/	Lic.No/Date:0510395805 05.10.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 11.02.2016 for examination and comments. Case is deferred to 29.03.2016.				

111	Case No.:15/23/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00428/AM16/	RLA File :05/23/040/00282/AM16/	Lic.No/Date:0510395804 05.10.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 11.02.2016 for examination and comments. Case is deferred to 29.03.2016.				

112	Case No.:4/23/80-ALC2/2015	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00417/AM16/	RLA File :05/23/040/00138/AM16/	Lic.No/Date:0510395817 06.10.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/112 dated 16.02.2016 as under:- Advance Authorisation may be ratified as under on repeat basis: 1. Net weight of export item may be specified as 10740 Kgs. 2. Weight of import item at Sl. No. 4 may be specified as 8025 Kgs. 3. Import items at Sl. No. 1 to 23 may be allowed on net to net with accountability clause. RA may take further necessary action accordingly.				

113	Case No.:19/23/80-ALC2/2015	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00432/AM16/	RLA File :03/95/040/00427/AM16/	Lic.No/Date:0310799243 06.10.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 12.02.2016 for examination and comments. Case is deferred to 29.03.2016.				

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114	Case No.:4/17/80-ALC2/2015	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00308/AM16/	RLA File :33/24/040/00006/AM16/	Lic.No/Date:3310030256 07.10.2015	Defer Date:29.03.2016
Decision: The Committee noted that DIPP vide ID No.12/13/2016-TSW/114 dated 16.02.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Quantities of export items at Sl. No. 1 & 2 in Nos. also in addition to their weights. 2. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. Case is deferred to 29.03.2016.				

115	Case No.:3/23/80-ALC2/2015	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00416/AM16/	RLA File :05/23/040/00137/AM16/	Lic.No/Date:0510395835 07.10.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016-TSW/115 dated 16.02.2016 as under:- Advance Authorisation may be ratified as under on repeat basis: 1. Net weight of export item may be specified as 23768 Kgs. 2. Weight of import item at Sl. No. 4 may be specified as 17759 Kgs. 3. Import items at Sl. No. 1 to 23 may be allowed on net to net with accountability clause. RA may take further necessary action accordingly.				

116	Case No.:4/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00381/AM16/	RLA File :05/24/040/00299/AM16/	Lic.No/Date:0510395849 08.10.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments. Case is deferred to 29.03.2016.				

117	Case No.:5/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00382/AM16/	RLA File :05/24/040/00304/AM16/	Lic.No/Date:0510395850 08.10.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments. Case is deferred to 29.03.2016.				

118	Case No.:12/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00389/AM16/	RLA File :05/24/040/00306/AM16/	Lic.No/Date:0510395851 08.10.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments. Case is deferred to 29.03.2016.				

119	Case No.:7/23/80-ALC2/2015	Party Name: AQUAMALL WATER SOLUTIONS LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00420/AM16/	RLA File :05/23/040/00294/AM16/	Lic.No/Date:0510395861 08.10.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/119 dated 16.02.2016 as under:- Advance Authorization may be ratified as per GN-4 for Engineering products. RA may take further necessary action accordingly.				

120	Case No.:17/23/80-ALC2/2015	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00430/AM16/	RLA File :03/95/040/00480/AM16/	Lic.No/Date:0310799314 09.10.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/120 dated 16.02.2016 as under:- 1. Words "Thickness: 0.345mm $\pm$ 5 %" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 10137.6 Kgs. as 1.76 Kgs./Kg. content in the export item after taking 1/3 rd recovery from scrap. 2. Words "Thickness: 0.335mm $\pm$ 5 %" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 3504.6 Kgs. as 1.77 Kgs./Kg. content in the export item after taking 1/3 rd recovery from scrap. 3. Quantity of import item at Sl.No.3 may be allowed as applied for i.e. 9450 Kgs. as 1.05 Kgs./Kg. content in the export item. RA may take further necessary action accordingly.				

121	Case No.:18/23/80-ALC2/2015	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00431/AM16/	RLA File :03/95/040/00476/AM16/	Lic.No/Date:0310799311 09.10.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/121 dated 16.02.2016 as under:- Advance Authorization may be ratified as under on repeat basis as per firm's Advance Authorization No.0310789410 dated 18.09.2014 ratified in Norms Committee Meeting No. 9/80 dated 03/08/2015;				

- Words " Thickness: 0.345mm $\pm$ 5 %" may be suffixed with the description of import item at and its quantity may be allowed as 11591.1 Kgs. as 2.43 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

122	Case No.: 8/23/80-ALC2/2015	Party Name: HINDUSTAN RUBBER INDUSTRIES	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00421/AM16/	RLA File :05/23/040/00292/AM16/	Lic.No/Date:0510395884 12.10.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to DIPP (Chemical) on 11.02.2016 for examination and comments.				
Case is deferred to 29.03.2016.				

123	Case No.: 30/20/80-ALC2/2015	Party Name: ISHWARI HEALTHCARE PVT LTD	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00407/AM16/	RLA File :03/94/040/00503/AM16/	Lic.No/Date:0310799386 13.10.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 31.12.2015 for examination and comments.				
Case is deferred to 29.03.2016.				

124	Case No.: 5/23/80-ALC2/2015	Party Name: MVS ENGINEERING LTD	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00418/AM16/	RLA File :05/24/040/00323/AM16/	Lic.No/Date:0510395894 13.10.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/124 dated 16.02.2016 as under:-				
- Words "Containing 2280 Kgs. of Carbon Molecular Sieves" may be suffixed with a description of export product. - Quantity of import item may be allowed as applied for i.e. 2280 Kgs. on net to net basis.				
RA may take further necessary action accordingly.				

125	Case No.: 6/23/80-ALC2/2015	Party Name: MVS ENGINEERING LTD	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00419/AM16/	RLA File :05/24/040/00322/AM16/	Lic.No/Date:0510395893 13.10.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/125 dated 16.02.2016 as under:-				
Words "Containing 2990 Kgs. of Carbon Molecular Sieves" may be suffixed with a description of export product.				

2. Quantity of import item may be allowed as applied for i.e. 2990 Kgs. on net to net basis. RA may take further necessary action accordingly.			
Case No.:15/20/80-ALC2/2015	Party Name: POLMOR STEEL PVT LTD	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
HQ File :01/80/050/00392/AM16/	RLA File :09/24/040/00366/AM16/	Lic.No/Date:0910062723 14.10.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 31.12.2015 for examination and comments. Case is deferred to 29.03.2016.			

Case No.:12/23/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
HQ File :01/80/050/00425/AM16/	RLA File :05/23/040/00296/AM16/	Lic.No/Date:0510395927 14.10.2015	Defer Date:29.03.2016
Decision: The Committee noted that DIPP vide ID No.12/13/2016-TSW/127 dated 16.02.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format. 2. Quantities of import items at Sl. No. 5 to 8, 21 & 22 in Nos. also in addition to their weights. 3. Quantity of import items at Sl. No. 9 to 11 & 23 in meters. also in addition to their weights. Case is deferred to 29.03.2016.			

Case No.:20/23/80-ALC2/2015	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
HQ File :01/80/050/00433/AM16/	RLA File :03/95/040/00968/AM15/	Lic.No/Date:0310799453 15.10.2015	
Decision: The committee decided to ratify the norms based upon the written comments vide MSME UO Note No.TL-13024/35/2016-MMM&A-DCMSME dated 11.02.2016 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

Case No.:22/20/80-ALC2/2015	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Approved
HQ File :01/80/050/00399/AM16/	RLA File :04/24/040/00166/AM16/	Lic.No/Date:0410161125 16.10.2015	
Decision: The committee decided to ratify the norms based upon the written comments vide MSME ID Note No.TL-13024/35/2016-MMM&A-DCMSME dated 21.01.2016 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

Case No.:29/20/80-ALC2/2015	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
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HQ File :01/80/050/00406/AM16/	RLA File :03/94/040/00549/AM16/	Lic.No/Date:0310799542 20.10.2015	Defer Date:29.03.2016
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Sl. No. 4, 11 & 12 of Standard Deficiency Letter (Export Product wise). Case is deferred to 29.03.2016.			

Case No.:9/23/80-ALC2/2015	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
131 HQ File :01/80/050/00422/AM16/	RLA File :31/83/040/00099/AM16/	Lic.No/Date:3110065712 21.10.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 12.02.2015 for examination and comments. Case is deferred to 29.03.2016.			

Case No.:24/23/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
132 HQ File :01/80/050/00437/AM16/	RLA File :05/24/040/00333/AM16/	Lic.No/Date:0510396004 21.10.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 16.02.2015 for examination and comments. Case is deferred to 29.03.2016.			

Case No.:14/23/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
133 HQ File :01/80/050/00427/AM16/	RLA File :05/23/040/00317/AM16/	Lic.No/Date:0510396020 26.10.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 11.02.2015 for examination and comments. Case is deferred to 29.03.2016.			

Case No.:31/20/80-ALC2/2015	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
134 HQ File :01/80/050/00408/AM16/	RLA File :03/95/040/00517/AM16/	Lic.No/Date:0310799823 29.10.2015	Defer Date:29.03.2016
Decision: The Committee noted that MSME vide UO No.TL-13024/17/2016-MMM&A dated 21.01.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 29.03.2016.			

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135	Case No.: 10/23/80-ALC2/2015	Party Name: AKSH OPTI FIBRE LTD.	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00423/AM16/	RLA File :05/23/040/00321/AM16/	Lic.No/Date:0510396086 30.10.2015	Defer Date:29.03.2016
	Decision: The Committee noted that the firm's application has been sent to DEIT on 11.02.2015 for examination and comments. Case is deferred to 29.03.2016.			

136	Case No.: 11/23/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00424/AM16/	RLA File :05/23/040/00316/AM16/	Lic.No/Date:0510396087 30.10.2015	Defer Date:29.03.2016
	Decision: The Committee noted that DIPP vide ID No.12/13/2016-TSW/136 dated 16.02.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantity of import items at Sl. No. 4 & 5 in meters. also in addition to their weights. 3. Quantities of import items at Sl. No. 6 to 14 in Nos. also in addition to their weights. 4. Detailed calculations for the quantities of welding materials required for overlay (Sl. No. 17 to 21) supported by overlay areas and thicknesses. Case is deferred to 29.03.2016.			

137	Case No.: 1/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00305/AM16/	RLA File :09/24/040/00428/AM16/	Lic.No/Date:0910062808 02.11.2015	Defer Date:29.03.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 16.02.2015 for examination and comments. Case is deferred to 29.03.2016.			

138	Case No.: 2/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00306/AM16/	RLA File :09/24/040/00429/AM16/	Lic.No/Date:0910062809 02.11.2015	Defer Date:29.03.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 16.02.2015 for examination and comments. Case is deferred to 29.03.2016.			

139	Case No.: 3/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2015 16.02.2016	Status: Deferred
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HQ File :01/80/050/00307/AM16/	RLA File :09/24/040/00431/AM16/	Lic.No/Date:0910062810 02.11.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 16.02.2015 for examination and comments.			
Case is deferred to 29.03.2016.			

140	Case No.:8/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00385/AM16/	RLA File :05/24/040/00359/AM16/	Lic.No/Date:0510396179 02.11.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 31.12.2015 for examination and comments.				
Case is deferred to 29.03.2016.				

141	Case No.:17/20/80-ALC2/2015	Party Name: DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00394/AM16/	RLA File :04/24/040/00153/AM16/	Lic.No/Date:0410161258 02.11.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 31.12.2015 for examination and comments.				
Case is deferred to 29.03.2016.				

142	Case No.:14/20/80-ALC2/2015	Party Name: MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00391/AM16/	RLA File :04/24/040/00171/AM16/	Lic.No/Date:0410161262 03.11.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 31.12.2015 for examination and comments.				
Case is deferred to 29.03.2016				

143	Case No.:27/20/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00404/AM16/	RLA File :03/95/040/00471/AM16/	Lic.No/Date:0310800045 05.11.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 31.12.2015 for examination and comments.				
Case is deferred to 29.03.2016				

144	Case No.:6/20/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
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SAG NAHARAH
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HQ File :01/80/050/00383/AM16/	RLA File :05/24/040/00370/AM16/	Lic.No/Date:0510396303 10.11.2015	Defer Date:29.03.2016
Decision: The Committee noted that C&PC vide OM No.46011/61/2013-PC-II (Pt.file) dated 10.02.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 29.03.2016.			

Case No.:7/20/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
HQ File :01/80/050/00384/AM16/	RLA File :05/24/040/00371/AM16/	Lic.No/Date:0510396302 10.11.2015	Defer Date:29.03.2016
145	Decision: The Committee noted that C&PC vide OM No.46011/61/2013-PC-II (Pt.file) dated 10.02.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 29.03.2016.		

Case No.:9/20/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
HQ File :01/80/050/00386/AM16/	RLA File :05/24/040/00382/AM16/	Lic.No/Date:0510396342 16.11.2015	Defer Date:29.03.2016
146	Decision: The Committee noted that C&PC vide OM No.46011/61/2013-PC-II (Pt.file) dated 10.02.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 29.03.2016.		

Case No.:3/20/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
HQ File :01/80/050/00380/AM16/	RLA File :05/23/040/00342/AM16/	Lic.No/Date:0510396378 19.11.2015	Defer Date:29.03.2016
147	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 20.01.2016 and decided to send final reminder to the firm to furnish reply which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 29.03.2016.		

Case No.:10/20/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
HQ File :01/80/050/00387/AM16/	RLA File :05/23/040/00343/AM16/	Lic.No/Date:0510396379 19.11.2015	Defer Date:29.03.2016
148	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 20.01.2016 and decided to send final reminder to the firm to furnish reply which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 29.03.2016		

149	Case No.:1/23/80-ALC2/2015	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00414/AM16/	RLA File :07/24/040/00181/AM16/	Lic.No/Date:0710109064 19.11.2015	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/149 dated 16.02.2016 as under:- 1. Import items from Sl. No. 1 to 95 & 104 to 125 may be allowed on net to net basis with accountability clause. 2. Import items at Sl. No. 96 to 103 may be allowed as 1 mtr./mtr. content in the export items as claimed by the firm. RA may take further necessary action accordingly.			

150	Case No.:11/20/80-ALC2/2015	Party Name: DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00388/AM16/	RLA File :05/23/040/00261/AM16/	Lic.No/Date:0510396412 24.11.2015	Defer Date:29.03.2016
	Decision: The Committee noted that the firm's application has been sent to DEIT on 31.12.2015 for examination and comments. Case is deferred to 29.03.2016			

151	Case No.:16/23/80-ALC2/2015	Party Name: KOSO INDIA PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00429/AM16/	RLA File :31/82/040/00164/AM16/	Lic.No/Date:3110065768 24.11.2015	
	Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/151 dated 16.02.2016 as under:- 1. Quantities of import items at Sl. No. 1 to 3 may be allowed on net to net basis with accountability clause. 2. Quantity of import item at Sl. No. 4 may be allowed as 13.4 Kgs. as 3.44 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. 3. Quantity of import item at Sl. No. 5 may be allowed as 19.8 Kgs. as 2 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. 4. Quantity of import item at Sl. No. 6 may be allowed as 996.7 Kgs. as 3.04 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. 5. Quantity of import item at Sl. No. 7 may be allowed as 13.6 Kgs. as 1.94 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. 6. Quantity of import item at Sl. No. 8 may be allowed as 39.9 Kgs. as 1.70 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. 7. Quantity of import item at Sl. No. 9 may be allowed as 10.6 Kgs. as 2.52 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. 8. Quantity of import item at Sl. No. 10 may be allowed as 34.5 Kgs. as 1.90 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. 9. Quantity of import item at Sl. No. 11 may be allowed as 29.4 Kgs. as 2.33 Kgs./Kg. content			

- in the export items after taking 1/3rd recovery from scrap.
10. Quantity of import item at Sl. No. 12 may be allowed as 215.6 Kgs. as 1.30 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap.
 11. Quantity of import item at Sl. No. 13 may be allowed as 133.5 Kgs. as 1.28 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap.
 12. Quantity of import item at Sl. No. 14 may be allowed as 277.9 Kgs. as 1.88 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap.
 13. Quantity of import item at Sl. No. 15 may be allowed as 787.9 Kgs. as 1.64 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap.
 14. Quantity of import item at Sl. No. 16 may be allowed as 322 Kgs. as 1.24 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap.
 15. Quantity of import item at Sl. No. 17 may be allowed as 332.7 Kgs. as 2.86 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap.
 16. Quantity of import item at Sl. No. 18 may be allowed as 630 Kgs. as 3.17 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

152	Case No.:18/20/80-ALC2/2015	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00395/AM16/	RLA File :32/24/040/00030/AM16/	Lic.No/Date:3210077751 27.11.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 12.02.2016 for examination and comments. Case is deferred to 29.03.2016				

153	Case No.:33/20/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Deferred
	HQ File :01/80/050/00410/AM16/	RLA File :05/23/040/00340/AM16/	Lic.No/Date:0510396573 09.12.2015	Defer Date:29.03.2016
Decision: The Committee noted that the firm's application has to be disposed off as per Sub-committee Report. However, as the firm's supply is to ONGC for petroleum operations, firm has been asked to furnish Essentiality Certificate on 20.01.2016 and decided to send reminder to the firm to furnish essentiality certificate from DGHC. Case is deferred to 29.03.2016.				

154	Case No.:1/20/80-ALC2/2015	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date:23/80- ALC2/2015 16.02.2016	Status: Approved
	HQ File :01/80/050/00378/AM16/	RLA File :05/24/040/00379/AM16/	Lic.No/Date:0510396626 16.12.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/154 dated 16.02.2016 as under:- 1. Import item may be allowed on net to net basis with accountability clause as claimed by the firm. RA may take further necessary action accordingly.				

S.No.648

Case No. A- 02	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00004/AM16/DES-I	Lic. No. & date 3110065258 dt.06.02.2015
Meeting No.23/16		RA.F.No.31/83/039/00004/AM15	
Date: 16.02.2016		Request for fixation of norms for Annual requirement under para 4.24(v)	

Decision: The Committee noted that the firm's reply dated 25.01.2016 has been received and is being sent to DHI for examination and comments. Case is deferred to 29.03.2016.

S.No.649

Case No. A- 03	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00008/AM16/DES-I	Lic. No. & date 3110065291 dt.24.02.2015
Meeting No.23/16		RA.F.No.31/83/039/00005/AM15	
Date: 16.02.2016		Request for fixation of norms for Annual requirement under Para 4.24(v)	

Decision: The Committee noted that the firm's reply dated 25.01.2016 has been received and is being sent to DHI for examination and comments. Case is deferred to 29.03.2016.

S.No.650

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date 0910043468 dt.09.09.2010
Meeting No.23/16		RA.F.No.09/24/040/00223/AM11	
Date: 16.02.2016		Fixation of Norms	

Decision: The committee decided to withdraw the case from the meeting owing to non receipt of comments from EPCG Division. It was also decided to take up the matter with EPCG Division and to place the case before NC on receipt of comments from them.

S.No.651

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date 0910043002 dt.06.08.2010
Meeting No.23/16		RA.F.No.09/24/040/00169/AM11	
Date: 16.02.2016		Fixation of Norms	

Decision: The committee decided to withdraw the case from the meeting owing to non receipt of comments from EPCG Division. It was also decided to take up the matter with EPCG Division and to place the case before NC on receipt of comments from them.

S.No.652

Case No. A/R-140	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date 0310247081 dt.12.01.2004
Meeting No.23/16		RA.F.No.03/24/042/00205/AM04	
Date: 16.02.2016		Fixation of norms	

Decision: The committee decided to withdraw the case from the meeting owing to non receipt of comments from EPCG Division. It was also decided to take up the matter with EPCG Division and to place the case before NC on receipt of comments from them.

S.No.653

Case No. A/R-121	M/s. Thermax	HQF.No.01/80/050/01550/AM09/DES.I	Lic. No. & date
Meeting No.23/16	Ltd., Pune	RA.F.No.31/24/040/00296/AM09	3110036393
Date: 16.02.2016		Request for revision of norms.	dt.11.12.2008

Decision: The committee noted that additional information furnished by the firm's has been sent to DHI on 24.09.2015 and 16.12.2015 to expedite comments.
Case is deferred to 29.03.2016.

S.No.654

Case No. A/R-146	M/s. Man	HQF.No.01/80/050/00830/AM11/DES.I	Lic. No. & date
Meeting No.23/16	Trucks India	RA.F.No.31/24/040/00119/AM11	3110046183
Date: 16.02.2016	Pvt. Ltd., Pune	Request for fixation of norms.	dt.29.12.2010

Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (43)/10-TSW (B) dated 20.01.2016 (copy to be sent to firm and RA).

RA may take further necessary action accordingly.

S.No.655

Case No. A/R-161	M/s. Automat	HQF.No.01/80/050/00138/AM11/DES.I	Lic. No. & date
Meeting No.23/16	Irrigation Pvt.	RA.F.No.05/23/040/00013/AM15	0510385020
Date: 16.02.2016	Ltd., Shahdara, Delhi	Request for fixation of norms	dt.25.04.2014

Decision: The committee noted that C&PC vide their OM No.46011/78/2010-PC-II dated 02.02.2016 has recommended for rejection of the case as the firm did not furnish reply to the deficiency letter issued to them on 30.07.2014 and decided to reject the case with direction to the firm to pay applicable custom duty **with interest for EODC**.

RA may take further necessary action accordingly.

S.No.656

Case No. A/R-91	M/s. ISGEC	HQF.No.01/80/050/00220/AM15/DES.I	Lic. No. & date
Meeting No.23/16	Heavy Engineering Ltd.,	RA.F.No.05/23/040/00084/AM15	0510388030
Date: 16.02.2016	Yamunanagar	Request for revision of norms	dt.03.06.2014

Decision: The committee noted that firm's request dated 03.08.2015 has been sent to DHI on 26.08.2015 for comments.

Case is deferred to 29.03.2016.

S.No.657

Case No. A/R-92	M/s. ISGEC	HQF.No.01/80/050/00538/AM15/DES.I	Lic. No. & date
Meeting No.23/16	Heavy Engineering Ltd.,	RA.F.No.05/23/040/00393/AM15	0510392240
Date: 16.02.2016	Yamunanagar	Request for revision of norms	dt.02.12.2014

Decision: The committee noted that firm's request dated 03.08.2015 has been sent to DHI on 26.08.2015 for comments. Case is deferred to 29.03.2016.

S.No.658

Case No. A/R-94	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00341/AM13/DES .I	Lic. No. & date
Meeting No.23/16		RA.F.No.03/95/040/00286/AM13	0310703316
Date: 16.02.2016		Request for revision of norms	dt.27.07.2012

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/94-A/R dated 16.02.2016 as under:-

Norms may be modified as under after taking into consideration amendment sheets No. 1, 2 & 3 attached with the advance authorization:

1. Net Empty weight of export items may be specified as 199.6 MT.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1, 3 & 8.
3. Quantity of import item at Sl. No. 1 may be allowed as 4.625 MT Kgs. as 1.33 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 48 Nos. on net to net basis. Duty free weight of this item may be allowed as 89.942 MT as 1.15 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
5. Quantity of import item at Sl. No. 3 may be allowed as 65.632 MT (31496 Meters) on net to net basis as claimed by the firm..
6. Import items at Sl. No. 4, 5 & 6 may be deleted as the same are not required.
7. Quantity of import item at Sl. No. 7 may be allowed as under:
 - (i) Welding strips: 9.705 MT(for overlay)
 - (ii) Welding Wires/Electrodes 3.142 MT
 - (iii) Welding Fluxes: 2.593 MT
8. Quantity of import item at Sl. No. 8 may be allowed as 13.09 MT as 1.49 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

S.No.659

Case No. A/R-95	M/s. Power wind Ltd., Gurgaon	HQF.No.01/80/050/00043/AM15/DES .I	Lic. No. & date
Meeting No.23/16		RA.F.No.05/24/040/00344/AM14	0510375759
Date: 16.02.2016		Request for fixation of norms	dt.09.01.2014

Decision: The committee noted that firm's reply dated 12.09.2015 has been sent to C&PC on 26.10.2015 for comments.

Case is deferred to 29.03.2016.

S.No.660

Case No. A/R-110	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00541/AM15/DES.I	Lic. No. & date
Meeting No.23/16		RA.F.No.05/24/040/00407/AM15	0510377258
Date: 16.02.2016		Request for fixation of norms	dt.27.01.2014

Decision: The committee noted that C&PC vide their OM No.46011/61-2013 –PC-II (Pt. File) dated 10.02.2016 has raised deficiency in the firm's application and sent it directly to the firm to furnish reply (copy to be sent to the firm again).

Case is deferred to 29.03.2016.

S.No.661

Case No. A/R-113	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00662/AM16/DES.I	Lic. No. & date
Meeting No.23/16		RA.F.No.03/94/040/00884/AM15	0310792385
Date: 16.02.2016		Request for revision/amendment of norms	dt.26.12.2014

Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 20.01.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

Case is deferred to 29.03.2016.

S.No.662

Case No. A/R-126	M/s. Ind-Sphinx Precision Ltd., Solan(HP)	HQF.No.01/80/050/00187/AM15/DES.I	Lic. No. & date
Meeting No.23/16		RA.F.No.22/24/040/00001/AM15	2210014810
Date: 16.02.2016		Request for revision of norms	dt.22.04.2014

Decision: The committee decided to modify the norms based upon the written comments of MSME sent through email dated 16.02.2016 (copy to be sent to firm and RA).

RA may take further necessary action accordingly.

S.No.663

Case No. A/R-127	M/s. Ind-Sphinx Precision Ltd., Solan(HP)	HQF.No.01/80/050/00188/AM15/DES.I	Lic. No. & date
Meeting No.23/16		RA.F.No.22/24/040/00002/AM15	2210014809
Date: 16.02.2016		Request for revision of norms	dt.22.04.2014

Decision: The committee decided to modify the norms based upon the written comments of MSME sent through email dated 16.02.2016 (copy to be sent to firm and RA).

RA may take further necessary action accordingly.

S.No.664

Case No. A/R-128	M/s. Driplex Water Engineering Ltd., New Delhi	HQF.No.01/80/050/00018/AM13/DES.I	Lic. No. & date
Meeting No.23/16		RA.F.No.05/23/040/00450/AM12	0510317886
Date: 16.02.2016		Request for revision of norms	dt.15.02.2012

Decision: The committee decided to modify the norms based upon the written comments of DHI vide ID No.664 R dated 16.02.2016 (copy to be sent to firm and RA).

RA may take further necessary action accordingly.

S.No.665

Case No. A/R-129	M/s. Permanent Magnets Ltd., Silvssa	HQF.No.01/80/050/00057/AM16/DES.I	Lic. No. & date
Meeting No.23/16		RA.F.No.03/95/040/00977/AM15	0310794107
Date: 16.02.2016		Request for revision of norms	dt.24.02.2015

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/A/R-129 dated 16.02.2016 as under:-

1. Thickness of import item at Sl. No. 2 may be amended as "0.345 mm $\pm$ 5 %".
2. Thickness of import item at Sl. No. 3 may be amended as "0.335 mm $\pm$ 5 %".
3. Quantities of import items at Sl. No. 2 & 3 may not be increased as the same have been allowed after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly

S.No.666

Case No. A/R-130	M/s. Permanent	HQF.No.01/80/050/00110/AM16/DES.I	Lic. No. & date
Meeting No.23/16	Magnets Ltd.,	RA.F.No.03/95/040/01060/AM15	0310794860
Date: 16.02.2016	Silvssa	Request for revision of norms	dt.25.03.2015

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/A/R-130 dated 16.02.2016 as under:-

1. Thickness of import item at Sl. No. 2 may be amended as "0.345 mm $\pm$ 5 %".
2. Thickness of import item at Sl. No. 3 may be amended as "0.335 mm $\pm$ 5 %".
3. Quantities of import items at Sl. No. 2 & 3 may not be increased as the same have been allowed after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly

S.No.667

Case No. A/R-131	M/s. Permanent	HQF.No.01/80/050/00671/AM15/DES.I	Lic. No. & date
Meeting No.23/16	Magnets Ltd.,	RA.F.No.03/95/040/00766/AM15	0310792307
Date: 16.02.2016	Silvasa	Request for revision of norms	dt.23.12.2014

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/A/R-131 dated 16.02.2016 as under:-

1. Thickness of import item may be amended as "0.80 mm $\pm$ 5 %".
2. Quantity of import item not be increased as the same has been allowed after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly

S.No.668

Case No. A/R-132	M/s. Permanent	HQF.No.01/80/050/00672/AM15/DES.I	Lic. No. & date
Meeting No.23/16	Magnets Ltd.,	RA.F.No.03/95/040/00505/AM15	0310789410
Date: 16.02.2016	Silvasa	Request for revision of norms	dt.18.09.2014

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/A/R-132 dated 16.02.2016 as under:-

1. Thickness of import item may be amended as "0.345 mm $\pm$ 5 %".
2. Quantity of import item not be increased as the same has been allowed after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly

Ham
HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

S.No.669

Case No. A/R-133	M/s. Permanent	HQF.No.01/80/050/00212/AM16/DES.I	Lic. No. & date
Meeting No.23/16	Magnets Ltd.,	RA.F.No.03/95/040/00156/AM15	0310796578
Date: 16.02.2016	Silvasa	Request for revision of norms	dt.11.06.2015

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/A/R-133 dated 16.02.2016 as under:-

1. Thickness of import item may be amended as "0.345 mm $\pm$ 5 %".
2. Quantity of import item not be increased as the same has been allowed after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly

S.No.670

Case No. A/R-134	M/s. Permanent	HQF.No.01/80/050/00670/AM15/DES.I	Lic. No. & date
Meeting No.23/16	Magnets Ltd.,	RA.F.No.03/95/040/00680/AM15	0310791364
Date: 16.02.2016	Silvasa	Request for revision of norms	dt.25.11.2014

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/A/R-134 dated 16.02.2016 as under:-

1. Thickness of import item at Sl. No. 2 may be amended as "0.345 mm $\pm$ 5 %".
2. Thickness of import item at Sl. No. 3 may be amended as "0.335 mm $\pm$ 5 %".
3. Quantities of import items at Sl. No. 2 & 3 may not be increased as the same have been allowed after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly

S.No.671

Case No. A/R-135	M/s. Permanent	HQF.No.01/80/050/00673/AM15/DES.I	Lic. No. & date
Meeting No.23/16	Magnets Ltd.,	RA.F.No.03/95/040/00395/AM15	0310788536
Date: 16.02.2016	Silvasa	Request for revision of norms	dt.01.09.2014

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/A/R-135 dated 16.02.2016 as under:-

1. Thickness of import item at Sl. No. 2 may be amended as "0.345 mm $\pm$ 5 %".
2. Thickness of import item at Sl. No. 3 may be amended as "0.335 mm $\pm$ 5 %".
3. Quantities of import items at Sl. No. 2 & 3 may not be increased as the same have been allowed after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

S.No.672

Case No. A/R-136	M/s. Motherson	HQF.No.01/80/050/00473/AM15/DES.I	Lic. No. & date
Meeting No.23/16	Sumi Systems	RA.F.No.05/24/040/00301/AM15	0510391465
Date: 16.02.2016	Ltd., New Delhi	Request for fixation of norms	dt.07.10.2014

Decision: The committee noted that the firm's request dated 17.07.2015 has been sent to C&PC on 29.12.2015 for examination and comments.

Case is deferred to 29.03.2016.

S.No.673

Case No. A/R-137	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00262/AM14/DES.I	Lic. No. & date
Meeting No.23/16		RA.F.No.05/23/040/00234/AM14	0510364501
Date: 16.02.2016		Request for revision of norms in import item NO.19 i.e. "Strips for Overlay" has been deleted of norms.	dt.04.09.2013

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/A/R-137 dated 16.02.2016 as under:-

1. Typographical error may be corrected in respect of import item at Sl. No. 19 (Strips) and its quantity may be allowed as applied for i.e. 2075 Kgs.

RA may take further necessary action accordingly.

S.No.674

Case No. A/R-138	M/s. UNI VTL Precision Pvt. Ltd., Dharwad	HQF.No.01/80/050/00417/AM15/DES.I	Lic. No. & date
Meeting No.23/16		RA.F.No.03/95/040/00338/AM15	0310787040
Date: 16.02.2016		Request for fixation of norms	dt.18.07.2014

Decision: The committee noted that the firm's request dated 27.07.2015 has been sent to MSME on 29.12.2015 for examination and comments.

Case is deferred to 29.03.2016.

S.No.675

Case No. A/R-139	M/s. Auto Comp India Pvt. Ltd., Nashik	HQF.No.01/80/162/00007/AM16/DES.I	Lic. No. & date
Meeting No.23/16		RA.F.No.31/24/040/00142/AM13	3110056333
Date: 16.02.2016		Request for fixation of norms	dt.27.11.2012

Decision: The committee noted that the firm's application dated 26.06.2015 has been sent to DHI on 29.12.2015 for examination and comments.

Case is deferred to 29.03.2016.

S.No.676

Case No. A/R-140	M/s. ThyssenKrupp Industries India Pvt. Ltd., Pune	HQF.No.01/80/050/00037/AM14/DES.I	Lic. No. & date
Meeting No.23/16		RA.F.No.03/95/040/00964/AM13	0310727653
Date: 16.02.2016		Request for deletion of export item Sl. No. 6,7, and 16 & its import item Sl. No. 18, 19, 20, 35 & 36 of norms	dt.11.03.2013

Decision: The committee noted that the firm's request dated 29.09.2015 has been sent to DHI on 29.12.2015 for examination and comments.

Case is deferred to 29.03.2016

S.No.677

Case No. A/R-141	M/s. Metlonics	HQF.No.01/80/050/00481/AM15/DES.I	Lic. No. & date
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Meeting No.23/16	Industries Pvt.	RA.F.No.22/24/040/00063/AM15	2210015121
Date: 16.02.2016	Ltd., Mohali	Request for fixation of norms	dt.11.11.2014

Decision: The committee noted that the firm's request dated 08.08.2015 has been sent to DHI on 29.12.2015 for examination and comments.

Case is deferred to 29.03.2016.

S.No.678

Case No. A/R-152	M/s. Veeline Media Ltd., Kolkata	HQF.No.01/80/050/00434/AM15/DE S.I	Lic. No. & date
Meeting No.23/16		RA.F.No.02/24/040/00117/AM15	0210204923
Date: 16.02.2016		Request for revision of norm	dt.05.09.2014

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/13/2016/TSW/A/R-152 dated 16.02.2016 as under:-

1. Description of import item at Sl. No. 6 may be corrected as "Relevant CRC/GI/Precoated Sheet of below 1 mm thickness" and its quantity may be allowed as applied for i.e. 7000 Kgs. as 1.02 Kgs./Kg. content in export item as claimed by the firm.

RA may take further necessary action accordingly

S.No.679

Case No. C - 02	M/s. Schmetz India P. Ltd;	HQF.No.01/80/171/00021/AM15/DES.I	
Meeting No.23/16		Request for fixation of wastage norms M/s. Schemtetz India P. Ltd. (100% EOU) as per para 6.8(e) of Foreign Trade Policy.	
Date: 16.02.2016			

Decision: The committee decided to ratify the norms based upon the written comments vide MSME ID Note No.TL-13024/37/2016-MMM&A-DCMSME dated 15.02.2016 (copy to be sent to firm and RA).

RA may take further necessary action accordingly.

S.No.680

Case No. A/R-153	M/s. Marine Frontiers Pvt. Ltd., Mumbai	HQF.No.01/80/050/00346/AM15/DES.I	Lic. No. & date
Meeting No.23/16		RA.F.No.03/95/040/00421/AM16	0310798658
Date: 16.02.2016		Request for amendment of export description of norm	dt.04.09.2015

Decision: The committee decided to modify/amend the description of export item based upon the written recommendation of MSME vide ID No.30 (180)/15-ME dated 16.02.2016/17.02.2016 sent through email (copy to be sent to firm and RA).

RA may take further necessary action accordingly.

Harad
HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

01/80/62/285/Am-16
Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

DES-I

11
16/2/2016

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0310778994 dated 22.4.2014 issued in favour of M/s. Sterlite Technologies Ltd. Dadra & Nagar Haveli.

Reference DGFT I.D. No. 01/80/50/00183/AM15/DES-I/488 dated 1.07.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. Sterlite Technologies Ltd. Dadra & Nagar Haveli for export of "OPGW Earth cable 24 fibers".

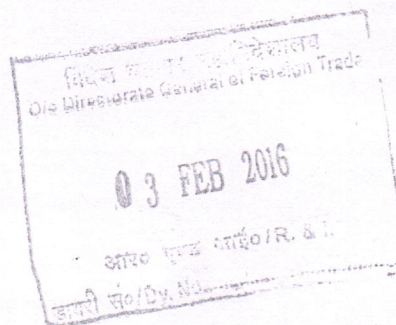
2. The FOB value of export is Rs.331,446,489.00 (US\$ 5,433,549.00) and CIF value of import is Rs 219,420,389.00 (US\$ 3,539,039.00).

3. The application has been examined in the Department of Information Technology from technical angle. The import items are required for manufacturing the export product. This Department recommends ratification of norms of advance authorization as per enclosed Annexure 'A'.

f. Son

(Asha Nangia)
Director

Shri Priya Ranjan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(17)/2014 -IPHW dated 11.1.2016



Han

(47)

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

11
26/2/16

ANNEXURE 'A'

S.No..	Import item	Net requirement per unit KG/KM	Wastage allowed	Quantity Recommended KG/KM
1.	1A Filling Jelly	10.66 KG	1.50%	8547.7
2.	1B Al Ingots	340.94KG	2.00%	274729.4
3.	1C Al Clad steel Wire 3.5mm	391 KG	2.00%	315067.8.
4.	1D Polyimide tape	1.225 KG	1.00%	977.4
5.	1E Single Mode Optical Fiber	24.48KM	2.00%	19725.9
6.	2A Filling Jelly	10.66 KG	1.50	10884.8
7.	2B Al Ingots	457.5 KG	2.00%	469449.9
8.	2C Al Clad steel Wire 3.5mm	360 KG	2.00%	369403.0
9.	2D Polyimide tape	1.2 KG	1.00%	1219.2
10.	2E Single Mode Optical Fiber	24.7 KM	2.00%	25345.0
11.	3A Filling Jelly	10.659 KG	1.50%	1460.5
12.	3B Al Ingots	178 KG	2.00%	24510.6
13.	3C Al Clad steel Wire 3.5mm	391 KG	2.00%	53840.7
14.	3D Polyimide tape	1.2222KG	1.00%	166.6
15.	3E Single Mode Optical Fiber	49.4 KM	2.00%	6802.0

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H2a
HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

17
16/2/16

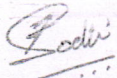
Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 2210015043 dated 25.07.14 in respect of M/s Ind-Sphinx Precision Ltd.

Norms may be fixed as follows:-

- Import of Relevant size of item at Sno 1 and 2 may be allowed for 300000 nos on net to net basis.
- Import of item at Sno 3 may be allowed @ upto 5% of FOB value.

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri H. Das; FTDO, DGFT, Udhog Bhawan
UO note no TL-13024/29/2016-MMM&A-DCMSME dated 09.02.16

Haan

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(49)

01/80/162/286/AM-16

DES-I

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

18
16/02/2016

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0310787448 dated 31.7.2014 issued in favour of M/s. Sterlite Technologies Ltd. Dadra & Nagar Haveli.

Reference DGFT I.D. No. 01/80/50/355/AM15/DES-I/952 dated 25.09.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. Sterlite Technologies Ltd. Dadra & Nagar Haveli for export of "OPGW cable".

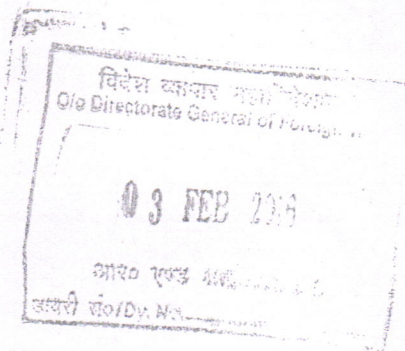
2. The FOB value of export is Rs.22,868,816.00 (US\$ 386,951.00) and CIF value of import is Rs 18,710,202.00 (US\$ 311,318.00).

3. The application has been examined in the Department of Information Technology from technical angle. The import items are required for manufacturing the export product. This Department recommends ratification of norms of advance authorization as per enclosed Annexure 'A'.

f son
(Asha Nangia)
Director

✓ Shri Priya Ranjan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(27)/2014 -IPHW dated 11.1.2016

H2a
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi



18
16/2/16

ANNEXURE 'A'

Sl. No.	Import Item	UOM	Wastage allowed	Quantity recommended
1.	Single Mode Optical fibre	KM	2.00%	161
2	Filling jelly OPGW	KG	1.50%	53
3	Aluminium Ingot	KG	2.00%	653
4	Hi Carbon Steel Wire OPGW Size 5.10 MM	KG	2.00%	2411
5	Wire Drawing Powder for lubricants Stainless Steel Tape	KG	2.00%	35
6	Stainless Steel Tape Single Mode Optical fibre	KG	0.50%	206
7	Single Mode Optical fibre Filling Jelly OPGW	KM	2.00%	5299
8	Filling Jelly OPGW	KG	1.50%	998
9	Aluminium Ingot	KG	2.00%	23752
10	Aluminium Clad steel Wire	KG	2.00%	52925
11	Stainless Steel Tape	KG	0.50%	3209

Han
HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

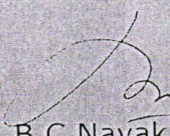
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16/2/2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

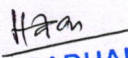
Subject: Application of M/S Azad Engineering Ltd, Hyderabad for ratification of norms of AA no 0910060956 dtd 12-09-14.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Azad Engineering Ltd, Hyderabad. The firm has replied vide their letter of dated 18-12-15. There is no new information in the reply. Since the firm has not submitting the reply to this office letter of dated 20-04-15, this Office does not support the request.

The above issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
22-01-16

DGFT, FTDO , DES-I)
Deptt. of HI, UO No 3(92)/15-TSW(B) dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

36
16/12/16

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI.400 020.

File No. 03/95/040/74/AM16

Dated 7.5.2015

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011

Kind Attn: Shri Parveen Sharma, Dy. DGFT, NC-I

Sub: Grant of Advance Authorization of **Net-to-Net** basis in
terms of Para 4.7 of HBP & 4.7.2 of HBP (Vol.I) 2009-14.

Sir,

M/s. SULZER PUMPS INDIA Ltd., Mumbai, has been granted Advance
Authorization No.0310795761 Dated 7.5.2015

The copies of application are not being forwarded to Headquarters due to the following
reasons

The Advance Authorization has been issued on **Net to Net** basis in terms of
General Note No.4 of Engineering Product inserted by Public Notice No.46 dated
6.11.2002.

Yours faithfully,

(D.T.PARATE)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

Haran

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

38
16/2/16

30(62)/15-ME

Subject: AA no 0410160486 dated 11.05.15 in respect of M/s Greatoo Molds India Pvt. Ltd.

Norms may be fixed as follows:-

- Per unit weight of export product may be mentioned as 4000 kgs.
- Relevant size of item at Sno 1 of items of import may be allowed as 13440.7 kgs inclusive of 26.6% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of item at Sno 2 of items of import may be allowed as 17377.8 kgs inclusive of 26.6% wastage after affecting 1/3rd recovery for scrap
- Relevant size of item at Sno 3 of items of import may be allowed as 28239 kgs inclusive of 26.6% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of item at Sno 4 of items of import may be allowed as 22130 kgs inclusive of 26.6% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of item at Sno 5 of items of import may be allowed as 1127 kgs inclusive of 26.7% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of item at Sno 6 of items of import may be allowed as 977 kgs inclusive of 26.7% wastage after affecting 1/3rd recovery for scrap.

This issues with the approval of Director (ME).



(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
ID note no 30(62)/15-ME dated 10.02.16

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

54

39
16/02/2016

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

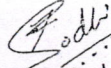
30(61)/15-ME

Subject: AA no 0410160490 dated 11.05.15 in respect of M/s Greatoo Molds India Pvt. Ltd.

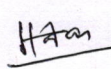
Norms may be fixed as follows:-

- Weight of export product may be amended as 22,423 kgs.
- Relevant size of item at Sno 1 of items of import may be allowed as 3391 kgs inclusive of 16.87% wastage after affecting 50% recovery for scrap.
- Relevant size of item at Sno 2 of items of import may be allowed as 3888 kgs inclusive of 15.57% wastage after affecting 50% recovery for scrap.
- Relevant size of item at Sno 3 of items of import may be allowed as 4453 kgs inclusive of 12.27% wastage after affecting 50% recovery for scrap.
- Relevant size of item at Sno 4 of items of import may be allowed as 4606 kgs inclusive of 17.5% wastage after affecting 50% recovery for scrap.
- Relevant size of item at Sno 5 of items of import may be allowed as 5555 kgs inclusive of 16.75% wastage after affecting 50% recovery for scrap.
- Relevant size of item at Sno 6 of items of import may be allowed as 2658 kgs inclusive of 21.42% wastage after affecting 50% recovery for scrap.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(61)/15-ME dated 15.01.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

42
16/2/16

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

30(74)/15-ME

Subject: AA no 2210015240 dated 25.05.15 in respect of M/s Ind-Sphinx Precision Ltd.

Norms may be fixed as follows:-

- Import of Relevant size of item at Sno 1 may be allowed for 200000 nos on net to net basis.
- Import of item at Sno 2 may be allowed @ upto 5% of FOB value.

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri H. Das: FTDO, DGFT, Udyog Bhawan
UO note no 30(74)/15-ME dated 15.02.16

152

Haan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

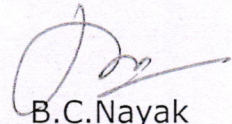
56

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

50
16/2/16
5/1/16

Subject: Application of M/S TIL Limited for ratification of norms of AA no 0210205871 dated 09-06-15.

DES-I, DGFT may kindly refer to the above mentioned AA on the subject mentioned above. Please find a copy of our comments on the above subject.

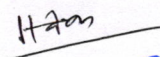

B.C. Nayak
Development Officer
06-01-16

DGFT, FTDO, DES-I

Deptt. of HI, UO no- 3(154)/2015

TSW(B)

dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

57

401 50
16/2/18

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S TIL Limited for ratification of norms of AA no 0210205871 dated 09-06-15.

DES-I, DGFT may kindly refer to the above mentioned AA on the subject mentioned above. The firm has replied vide their letter of dated 05-09-15. It has not submitted calculations with dimensions of components. Taking clue from C-1647, item no 346 & 347 may be allowed @1.05 kg/kg content in export product. Item no 350 which is welding material may be allowed @2% of the weight of Steel to be welded. All other items of import up to item no 379 may be allowed under GN-4 with accountability.

The above issues with the approval of IA(KKT)

B.C.Nayak
Development Officer
24-08-15

DGFT, FTDO, DES-I

Deptt. of HI, UO no- 3(154)/2015

TSW(B)

dated

Hans
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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16/2/2016

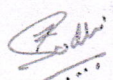
Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 3410041380 dated 16.07.15 for M/s Banco Products (India) Ltd.

Taking cue from **SION C-1891** and **AA No. 3410036871 dtd 14.05.13**, the norms may be fixed as follows:-

- Per unit weight of Sno 1 of items of export may be mentioned as 0.6 kgs.
- Per unit weight of Sno 2 of items of export may be mentioned as 0.5 kgs.
- Per unit weight of Sno 3 of items of export may be mentioned as 20.98 kgs.
- Per unit weight of Sno 4 of items of export may be mentioned as 2.99 kgs.
- Per unit weight of Sno 5 of items of export may be mentioned as 2.90 kgs.
- Relevant size of item at Sno 1, 2, 5, 8, 9, 10, 11, 12, 13, 14, 15 and 16 of items of import may be allowed as 1.01 kg/kg content in the export product after 2/3rd recovery for scrap.
- Relevant size of rest of the items may be allowed on net to net basis with NIL wastage and accountability clause.

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan, New Delhi | 39
UO note No TL-13024/24/2016-MMM&A-DCMSME dated 02.02.16

Haradhan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(59)



U.S. DEPARTMENT OF AGRICULTURE
BUREAU OF PLANT INDUSTRY
WASHINGTON, D. C.
HAROLD G. ...
... ..
... ..

80
16/2/16

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the January 18, 2016

OFFICE MEMORANDUM

Sub : Application from M/s. Uniray Medical LLP, Navi Mumbai for issue of advance licence (Licence No. 0310798527 dated 27.08.2015) for export of Digital Plate (made of Polyester base, net content 61.11 Sq. Meter) and corresponding import – reg

The undersigned is directed to refer to U.O. No. 01/80/050/00322/AM-16/DES-1/1168 dated 20.11.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty. in Kg.	Name of import Item (s)	Qty. in Kgs.
Digital Plate (made of Polyester base, net content 61.11 Sq. Meter)	One	Imaging Plate (Made of Polyester Base)	1.03

This has approval of the competent authority.

DES-I

(Signature)

(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613

Ham

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

60

82
16/2/16

Department of Heavy Industry

NC-I Meeting dated 16/2/2016

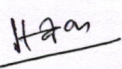
ID No	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
82 dated 16/2/2016	510395473	Dee Development	Word relevant may be prefixed in description of import items Item 1,2,10,11- 1.02Kg /kg content in EP Item 8,9-1.05Kg/Kg content in EP Remaining items Under GN4 with accountability clause.
93 dated 16/2/2016	510395640	Dee Development	Under GN4 with accountability clause.
664 R dated 16/2/2016	510317886	Driplex	Vide their letter dated 24/8/2015 ,applicant has requested to delete item 11,12.Hence deleted. Item 8 to 10 under GN4 with accountability clause. equivalent additional unit of measurement for Item 6-24864 Lt Item 7- 17449 Lt

NC may take a view


(K.K.Tiwari)

Industrial Adviser

DES-I


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

61

3

HAHABHAN DAS
Foreign Trade Development
Directorate General of Foreign Trade
Dada Bazar, New Delhi
Uttar Pradesh, India

93
16/2/16

Department of Heavy Industry

NC-I Meeting dated 16/2/2016

ID No	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
82 dated 16/2/2016	510395473	Dee Development	Word relevant may be prefixed in description of import items Item 1,2,10,11- 1.02Kg /kg content in EP Item 8,9-1.05Kg/Kg content in EP Remaining items Under GN4 with accountability clause.
93 dated 16/2/2016	510395640	Dee Development	Under GN4 with accountability clause.
664 R dated 16/2/2016	510317886	Driplex	Vide their letter dated 24/8/2015 ,applicant has requested to delete item 11,12. Hence deleted. Item 8 to 10 under GN4 with accountability clause. equivalent additional unit of measurement for Item 6-24864 Lt Item 7- 17449 Lt

NC may take a view

DES-I


(K.K. Tiwari)
Industrial Adviser

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

62

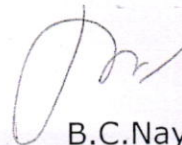
109
16/2/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Kamar Infrastructure for
ratification of norms of AA no 0310799187 dt 05-10-15

DES-I, DGFT may kindly refer to the above mentioned licenses
of M/S Kamar Infrastructure. The firm may be asked to submit
same information as sought for AA no 0310788243 dt 21-08-
14 as export items are same

The above issues with the approval of IA(KKT)



B.C. Nayak
Development Officer
05-02-16

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(08)/16-TSW(B)

dated

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

63



U.S. DEPARTMENT OF COMMERCE
BUREAU OF ECONOMIC ANALYSIS
WASHINGTON, D. C. 20540

128
16/2/16

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0310799453 dated 14.10.15 for M/s Premier Industrial Corporation Ltd.

Norms may be fixed as follows:-

- Import may be allowed, as applied, inclusive of 1% wastage.

This issues with the approval of Director (ME).


(K.S.Sodhi)
AD (ME)

Shri H. Das; FTDO, DGFT Udhog Bhawan 148
UO note no TL-13024/35/2016-MMM&A-DCMSME dated 11.02.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(64)



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129
16/2/16

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0410161125 dated 16.10.15 in respect of M/s Greetoo Molds India Pvt. Ltd.

Following information is required before norms can be fixed:-

- Detailed technical drawing with dimension of export product, catalogue, if any may also be furnished.
- Per unit weight of export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME).


(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
ID note no TL-13024/16/2016-MMM&A-DCMSME dated 21.01.16

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

65

134
16/2/16

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0310799823 dated 29.10.15 in respect of M/s Undercarriage and Tractor Parts Pvt Ltd.

The following information is required:-

- Weight of per unit export product.
- Blank size of the import product at Sno 9.
- Detailed technical drawing of with dimension of each export product.
- Weight of raw material and wt of different parts manufactured from imported bar separately for each part to calculate wastage.
- Import item quantity per unit of export item.

This issue with the approval of Director(ME).


(KS Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13024/17/2016-MMM&A-DCMSME dated 21.01.16

Haradhan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

66

100

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F. No. 46011/61/2013-PC-II (Pt file)
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

144-146
16/2/16

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the February 10, 2016

To

M/s. Motherson Automotive Technologies & Engineering,
(MATE Central Office)
2nd Floor, F-7, Block B-1,
Mohan Co-operative Industrial Estate,
Mathura Road, New Delhi-110 044.
Tele Fax 91-11-40555940

Subject : Advance Authorisation Application from M/s. Motherson Automotive Technologies & Engineering, (MATE Central Office), Noida UP for fixation of Norms for the import of inputs against the export of various products as indicated in the Advance Authorisation numbers given here under :

- ii) No. 0510396302 dated 10.11.2015 ii) No. 0510396303 dated 10.11.2015
iii) No. 0510396342 dated 16.11.2015

Sir.

I am directed to refer to your advance authorization applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information :

1. Technical specifications, weight per piece along with separate weight of other constituents, if any, specific end use/application and the copy of export order for the export products to be exported.
2. Technical specifications, %composition (by weight) along with foreign suppliers catalogue for items to be imported.
3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished certified by Chartered Engineer.
4. Details of weight, number of cavities in the mould and weight of sprue and runner in one injection cycle along with weight of specific polymer in one component may be indicated.
5. Whether the scrap generated in the process is being used or not. If not, the reasons for the same may be furnished, along with technical justification, deterioration of properties and any other specific technical reasons etc. How the scrap generated in the process is being disposed of. The commercial/sale value of the scrap may also be furnished.
6. Details of production of export product under reference (both in number and weight) and corresponding consumption of raw material in the year 2012-13 to 2014-15 duly certified by Central Excise may be furnished.
7. Sample of export product, one complete set of spruce and runner indicating weight of each of the constituents for small export item wherever feasible.
8. Any other relevant information.

Ham
HARADHAN DAS
Foreign Trade Development Officer
Directorate of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Sharma
(O.P. Sharma)
Joint Industrial Adviser
Telefax: 011-23071187
Email: omsharma@nic.in

Copy to : Shri Haradhan Dass, DES-1, FTDO O/o DGFT, Udyog Bhawan, New Delhi.
(w.r.t. their U.O. Nos. (i) No. 01/80/050/00384/AM-16/DES-1/1384 dated 01.01.2016
(ii) No. 01/80/050/00383/AM-16/DES-1/1360 dated 01.01.2016 (iii) No. 01/80/050/00386/AM-16/
DES-1/1386 dated 01.01.2016



HARADHAN
Date of Birth
Place of Birth
(Signature)
No. of Pages

S.No. 654
16/2/16

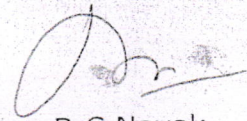
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Man Trucks India Ltd for ratification of norms of AA no 03110046183 DT 29-12-10

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Man Truck India Ltd. The firm's reply of dated 15-12-15 has been examined. The firm has applied for ratification of norms for export of 600 numbers of Heavy Commercial Vehicles.

There are total 14 items of import containing zinc coated blanks & sheets. The firm has given the net weight & gross weight of zinc coated blanks & sheets. The firm has claimed wastage in the range of 2%. The wastage is reasonable in view of the SION C-1647 where 5% wastage is allowed on steel plates/sheets. However net weight & gross weight submitted by the firm at annexure in their reply may be incorporated to the AA. There are total 257 items of import. All other items are components & may be allowed under GN-4 with accountability.

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
20-01-16

DGFT (FTDO, DES-I)
Deptt. of HI, UO No 3(43)/10-TSW(B)

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

68



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(80)

654/116
16/11/16

11 Jan 16
HARADHAN DAS
Officer
Foreign Trade Development
Foreign Trade Development
Directorate General of Commerce
Department of Commerce
Udyog Bhawan, New Delhi

ANNEXURE

Sr. No.	Licence Sr. No.	Item Description for Imported Item	Weight of the Imported component in Kgs	wastage in Kgs	Weight of the Finished component in Kgs	Component used per vehicle
1	30	ZINC COATED BLANK FOR REINFORCEMENT	0.2448	0.0048	0.240	2
2	50	ZINC COATED SHEET FOR LOCK REINFORCEMENT	0.15918	0.00318	0.156	2
3	51	ZINC COATED SHEET FOR REINFORCEMENT	1.9992	0.0392	1.960	2
4	91	ZINC COATED SHEET 1X1540X850	10.459	0.169	10.290	2
5	96	ZINC COATED SHEET FOR MEMBER	7.812	0.152	7.660	2
6	141	ZINC COATED SHEET FOR HINGE REINFORCEMENT	3.111	0.061	3.050	2
7	145	ZINC COATED SHEET FOR DOOR SPANNER	1.9533	0.0383	1.915	2
8	146	ZINC COATED SHEET FOR LOCK REINFORCEMENT	1.4688	0.0288	1.440	2
9	165	ZINC COATED SHEET FOR DOOR OUTER PANEL	14.695	0.265	14.430	2
10	196	ZINC COATED SHEET FOR DOOR INNER PANEL	15.062	0.252	14.810	2
11	201	ZINC COATED SHEET (LOCK COLUMN)	2.805	0.055	2.750	2
12	218	ZINC COATED SHEET FOR GUSSET PLATE	1.0812	0.0212	1.060	2
13	219	ZINC COATED SHEET FOR SIDE MEMBER RH	8.976	0.176	8.800	2
14	246	ZINC COATED SHEET 1X2100X850	14.30135	0.21135	14.090	2

6

Smita
SMITA MEHENDALEY
CHARTERED ENGINEER
B.E. C Eng. (I) N.E. 48967
RAUNAK RESIDENCY, S.No.134/4+3B,
MAYUR COLONY, KOTHRUD, PUNE-20



HARSH CHANDRA
Foreign Trade Development Council
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

LAST REMINDER

F. No. 46011/78/2010-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

S.No. 655
16/2/16

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the January 14, 2016

To

M/s. Automat Irrigation Pvt. Ltd.,
Plot No : 18 – 19, Hind Pocket Books,
G.T. Road, Shahdara,
DELHI – 110 095.
(Tele : 91-2667-264601/2/3)
Email : umakant_patel@netafim-india.com

Subject : Advance Authorization Application from M/s. Automat Irrigation Pvt. Ltd.,
Shahdara, DelhiGujarat for the import of raw material against the export of
Advance Authorisation Numbers is as under :

(a) No. 0510385020 dated 25.04.2014 —

(b) No. 0510362949 dated 20.08.2013 —

rejeeded
2/2/16 - rejeeded

Sir.

This is with reference to this Department's letter of even number dated 30/07/2014 (copy enclosed). As the information sought for is still awaited from your side, please expedite the same so as to enable us to examine your proposal further.

2. Please submit reply within 15-days from the date of issue of this letter. If we do not receive the information within stipulated time, it would be presumed that you are no longer interested in process of applications relating to all the above mentioned two Advance Authorizations..

Your's faithfully,



(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

Encl : as stated above.

Copy to : DGFT/ DES-I (Shri Haradhan Das, FTDO), Udyog Bhawan, New Delhi
for information and necessary action please.

H2an
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

70



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

No. 46011/78/2010-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

S.No. 655
16/2/2016

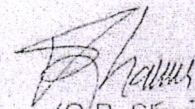
Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the February 02, 2016

OFFICE MEMORANDUM

Subject: Request for fixation of Norms against Advance Authorization Application from M/s. Automat Irrigation Pvt. Ltd., Shahdara, Delhi for issued under Para 4.7 (of HBP (Vol-I) against the Advance Authorisation Numbers is as under :

- (a) No. 0510385020 dated 25.04.2014 — 16/2/16
(b) No. 0510362949 dated 20.08.2013

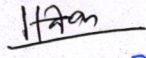
Please refer to your Office I.D. note No. 01/80/050/00138/AM-11/DES-ii/1463 dated 20.01.2016 on the subject cited above and to communicate that last reminder vide OM of even number dated January 14, 2016 informed DGFT (copy enclosed) about sending information of these applications, which are yet to be received. Since the time limit is over, therefore recommended for rejection.



(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Haradhan Das,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613

Encl : as stated above


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

71

Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 30th July, 2014

To

M/s. Automat Irrigation Pvt. Ltd.,
Plot No.18-19, Hind Pocket Books,
GT Road, Shahdara
Delhi - 110095

Subject: Advance Authorization Applications from M/s. Automat Irrigation Pvt. Ltd. for the import of raw material against the export of Rigid Poly Vinyl Chloride (PVC) Articles of different sizes/weight. (Advance Authorization No.0510385020 dated. 25.4.2014 & Advance Authorization No. 0510362949 dated. 20.8.2013)

I am directed to refer to your advance authorisation applications received from O/o DGFT on above mentioned subject. You are being advised to submit the following information.

1. Technical specifications, % composition (by weight) specific details of items to be exported along with specific end use/application and the copy of export order for the export product i.e. Rigid Poly Vinyl Chloride (PVC) Articles may be furnished.
2. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
4. The complete formulation of PVC compound to be used for the manufacture of Rigid Poly Vinyl Chloride (PVC) Articles along with standard/authentic literature for formulation of PVC compound.
5. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
6. Whether the scrap generated in the manufacturing process is being reused, if not, the technical reasons for the same may be furnished.
7. Details of production of export product under reference and corresponding consumption of raw material in the year 2012-13 and 2013-14 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
8. Any other relevant information.
9. Small sample of the export product.

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Yours faithfully,

Daram
(Dharam Vir) 2-17/2
Section Officer
Tele:- 2338 2575

sent *etc*
Copy to: Ms. Priya Ranjan, FTDO, (DES-I), O/o, DGFT, Udyog Bhawan, New Delhi-110001 [w.r.t. their O.M No. 01/80/050/00270/AM-14/DES-I/324 dated 30.05.2014 & U.O.No.01/80/050/138/AM15/DES-I/412 dated 19.06.2014]

2nd 622
16/5/16



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(17)

F. No. 46011/61/2013-PC-II (Pt file)
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Sl. No. 660
12/2/16

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the February 10, 2016

To

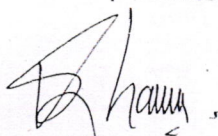
M/s. Motherson Automotive Technologies & Engineering,
(MATE Central Office)
2nd Floor, F-7, Block B-1,
Mohan Co-operative Industrial Estate,
Mathura Road, New Delhi-110 044.
Tele Fax 91-11-40555940

Subject : Representations of Advance Authorisation Application from M/s. Motherson Automotive Technologies & Engineering, (MATE Central Office), Noida UP for fixation of Norms for the import of inputs against the export of fifteen products as indicated in the Advance Authorisation number 0510377258 dated 27.01.2014.

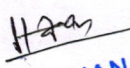
Sir,

With reference to your reply dated October 10, 2015; it is to inform you that for Advance Authorization Application No. 0510377258 dated 27.01.2014 for lacking on following information :

1. There are 15 export items however most of the export items are not appearing in the data certified by Central Excise. You need to furnish these Central Excise certified data of the items which are not appearing in the furnished data.
2. Chartered Engineer (CE) certified detailed manufacturing process with wastage at each stage of manufacture alongwith complete material balance limiting to these fifteen export items only..
3. Chartered Accountant (CA) certified data of fifteen export product and corresponding import of inputs indicating per unit requirement of inputs limiting to 15-export products and corresponding inputs during last three financial years.
4. The above information must be received with in 15-days from the date of issue of this letter. If the information is not received, in the stipulated time, it would be presumed that you are no longer interested in this application.


(O.P. Sharma)
Joint Industrial Adviser
Telefax: 011-23071187
Email: omsharma@nic.in

✓ **Copy to :** Shri Haradhan Dass, DES-1, FTDO O/o DGFT, Udyog Bhawan, New Delhi-
(w.r.t. their U.O. Nos. (i) No. 01/80/050/00541/AM-14/DES-1 vide meeting No. 03/16 dated 12.05.2015


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

73



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Ludhiana, Punjab

16/2/16

Kanwalinder Sodhi

m: Kanwalinder Sodhi [kanwalinder.sodhi@nic.in]
ent: Wednesday, February 17, 2016 4:34 AM
To: 'haradhan.das@nic.in'; 'nc1.dgft@nic.in'
Subject: FW: SUBMISSION OF REPLY AGAINST PERSONAL HEARING OF 05.01.2016 (ADV.LICENCE No. 2210014809 & 2210014810)

From: Kanwalinder Sodhi [mailto:kanwalinder.sodhi@nic.in]
Sent: Thursday, January 14, 2016 2:38 PM
To: 'nc1.dgft@nic.in'
Cc: 'darshan.singh@nic.in'
Subject: RE: SUBMISSION OF REPLY AGAINST PERSONAL HEARING OF 05.01.2016 (ADV.LICENCE No. 2210014809 & 2210014810)

Dear Sir

With reference to the Personal Hearing for subject AAs, the following amendments may be made.
Weight indicated in the norms proposed may be deleted

The change is being done on the request of the firm. The firm has specified the length and dia of the import and export product in the advance authorization from which the weight can easily be ascertained.
Rest all conditions remain the same.

Regards
K.S.Sodhi
AD-ME

From: Rajesh Khosla [mailto:team_log1@indsphinx.com]
Sent: Wednesday, January 06, 2016 10:21 PM
To: kanwalinder.sodhi@nic.in; nc1.dgft@nic.in
Cc: darshan.singh@nic.in
Subject: SUBMISSION OF REPLY AGAINST PERSONAL HEARING OF 05.01.2016 (ADV.LICENCE No. 2210014809 & 2210014810)

Dear Sir,

Good Morning.

With reference to a/m subject matter and personal hearing attended on 05.01.2016 against Ratification of Norms against NC decision ref. no. 01/80/050/00188/AM15/DES-1/ 684 dated 03.07.2015 AND 01/80/050/00187/AM15/DES-1/ 692 dated 03.07.2015

Haradhan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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regarding Advance Licence No.2210014809 & 2210014810 dated 22.04.2014 . In this regard, we are submitting herewith our point wise reply /clarification as attached letter :

Best Regards
Rajesh Khosla

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

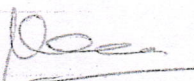
S.No. 664
16/2/16

Department of Heavy Industry

NC-I Meeting dated 16/2/2016

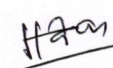
ID No	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
82 dated 16/2/2016	510395473	Dee Development	Word relevant may be prefixed in description of import items Item 1,2,10,11- 1.02Kg /kg content in EP Item 8,9-1.05Kg/Kg content in EP Remaining items Under GN4 with accountability clause.
93 dated 16/2/2016	510395640	Dee Development	Under GN4 with accountability clause.
664 R dated 16/2/2016	510317886	Driplex	Vide their letter dated 24/8/2015 ,applicant has requested to delete item 11,12.Hence deleted. Item 8 to 10 under GN4 with accountability clause. equivalent additional unit of measurement for Item 6-24864 Lt Item 7- 17449 Lt

NC may take a view


(K.K.Tiwari)

Industrial Adviser

DES-I


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi



S. No. 679
16/2/16

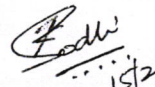
Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: Request for fixation of wastage norms 100% EOU M/s Schmetz India P. Ltd.

The norms may be fixed as below:-

- Relevant size of item of import may be allowed 1.25 kg/kg content in the export product as per SION C-800.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13024/37/2016-MMM&A-DCMSME dated 15.02.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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S.No. 680

16/2/16

Subject: RE: Amendment of norms in respect of M/s Marine Frontiers AA
No.0310798658 dated 04.09.2015-regarding

To: nc1.dgft@nic.in

Date: 02/16/16 11:49 AM

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

Dear sir

The firm has requested that their overseas buyer has requested to amend the export product description from "36 mtr – fast passenger security vessel" to "36 mtr – fast utility boat". The firm has submitted necessary documents for the same. Firm's shipment is due on 22.02.16. The same may be amended while keeping rest of the conditions same. Norms committee may take a view.

Regards

K.S.Sodhi

AD-ME

From: nc1.dgft@nic.in [mailto:nc1.dgft@nic.in]

Sent: Monday, February 15, 2016 5:20 AM

To: Kanwalinder Sodhi

Subject: Amendment of norms in respect of M/s Marine Frontiers AA No.0310798658 dated 04.09.2015-regarding

Dear Sir,

Please find attached herewith the case of M/s Marine Frontiers (AA No.0310798658 dated 04.09.2015) for amendment in Export Product etc. for necessary comments urgently. Firm's Shipment is due on 22.02.2016.

Regards.

Haradhan Das

FTDO

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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